

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. NO. 28/2024

IN

ORIGINAL APPLICATION NO. 128/2021

IN THE MATTER OF:

SAURABH TIWARI

...**APPLICANT**

VERSUS

UNION OF INDIA & ORS.

...**RESPONDENT(s)**

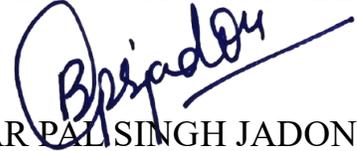
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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR DM, VARANASI

bhanwar09jadon@gmail.com | 6375115224

DATE: 12.08.2025

PLACE: NOIDA

पजि क्र सं 375056
Reg Sr No 12-8-23



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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IN THE MATTER OF:

SAURABH TIWARI

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...RESPONDENT(S)

Uday Kishore
Notary Govt. of India
Civil Coy. Varanasi
12/8/23

REPLY BY THE DISTRICT MAGISTRATE, VARANASI IN
COMPLIANCE OF ORDER DATED 09.04.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

I, Satyendra Kumar, aged about 38 years, S/o Shri Radha Ramon Jha, District Magistrate of Varanasi, Uttar Pradesh, do hereby solemnly state and affirm as under;

1. That I, the District Magistrate of Varanasi, Uttar Pradesh, am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.



Aj

2. That by way of the present Execution Application, the Applicant is seeking the execution of Order dated 23.11.2021 passed in **Original Application No. 128/2021**. The relevant paragraphs of the order are stated below:

"...5. The report shows that there are serious issues adversely affecting rivers Varuna and Assi calling for remedial action in the form of desilting, remediation of waste water, development of constructed wetland systems and bio-diversity parks, apart from management of sewage, industrial pollution and solid waste which requires concerted and continuing steps and monitoring.

6. Since the issues and remedial steps have been identified by the joint Committee and exhaustive recommendations for remedial action made, there is need for execution of the action plan at the ground level in the light of above report. This requires coordination among the concerned departments including the Local Bodies, District Administration and State Government.

7. Accordingly, the Supervisory and Execution Committees suggested in the report may take further action. In terms of suggestions of the Committee, problem of chocking at the origin point of said rivers may be remedied by taking restoration measures. The execution Committee may meet atleast once in a month under the Chairmanship of District



Signature

Magistrate, Varanasi and the Supervisory Committee may meet on quarterly basis under the Chairmanship of Commissioner, Varanasi Division, as suggested. The District Magistrate as well as Commissioner, Varanasi Division may have full time environmental coordinators attached to them directly for this purpose either out of the existing incumbents or by specially engaging a suitable person for the task. It will be appropriate that minutes of the meeting of the District Magistrate as well as Commissioner, Varanasi are placed on their respective websites, which may enable public information and participation. Having regard to the significance of the issue and need for prompt action for keeping the important rivers pollution free, the timelines need to be shortened which aspect may be considered by the Execution and the Supervisory Committees. We request the Oversight Committee constituted by this Tribunal headed by Justice S.V.S. Rathore, former Judge of the Allahabad High Court to oversee the steps taken in the matter, if necessary, by periodically interacting with the Execution and Supervisory Committees.

8. We further direct the NMCG and CPCB to monitor progress of implementation of action plan in accordance with the Namami Gange project.



Signature

9. The action plan may be placed on the website of CPCB and also circulated by CPCB to the River Rejuvenation Committees of all the States/UTs through respective State PCBs/PCCs, for appropriate consideration of their respective action plans to the extent found necessary.

10. The issue of funding of the projects proposed may be worked by the NMCG and the Chief Secretary, UP and wherever Namami Gange funds are found inadequate, it will be the responsibility of the State of UP to provide the same... ”

3. That as per the Original Application, the remedial actions for the Restoration and Rejuvenation of Varuna River and Assi River to be taken are as follows:

- i. Desilting
- ii. Remediation of waste water
- iii. Development of constructed wetland systems and bio-diversity parks,
- iv. Management of sewage, industrial pollution and solid waste
- v. Monitoring
- vi. Demarcation of the FPZ



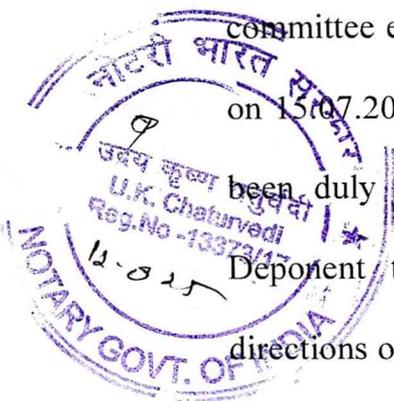
Signature

4. That the River Varuna originates from Prayagraj and has a total stretch of 200 km, out of which 54 kms of stretch is in District Varanasi, and River Assi, originating from Newada in Varanasi district, has a stretch of 8 km in District Varanasi.

5. That the Hon'ble Tribunal vide order dated 09.04.2025 issued directions as follows:

"...1. A letter has been circulated by Counsel for the State of UP seeking further two weeks' time for filing the reply affidavit in view of the fact that the Irrigation Department has already prepared DPR and it has been sent for approval to the Director, SMCG. Prayer is allowed..."

6. That as per the directions passed by this Hon'ble Tribunal in the Original Application, the Deponent holds review meetings of the execution committee every month. The latest meeting was conducted by the Deponent on 15.07.2025. The MOM of the aforesaid meeting and other meetings has been duly uploaded on the official district website of Varanasi by the Deponent to enable public information and participation, as per the directions of this Hon'ble Tribunal.



U.K.

A copy of the MOM dated 15.07.2025 is annexed herewith and marked as **ANNEXURE-1.**

A copy of the uploading receipt of the MOM is annexed herewith and marked as **ANNEXURE-2.**

7. That the review meetings of the execution committee, Varanasi were held on 11.01.2022, 20.02.2022, 28.03.2022, 27.05.2022, 28.06.2022, 26.07.2022, 23.08.2022, 29.09.2022, 01.11.2022, 15.12.2022, 26.12.2022, 09.02.2023, 29.03.2023, 14.05.2023, 30.06.2023, 01.07.2023, 12.07.2023, 28.08.2023, 28.10.2023, 23.12.2023, 29.01.2024, 23.12.2023, 29.02.2024, 02.08.2024, 18.09.2024, 23.10.2024, 19.11.2024, 30.12.2024, 25.01.2025, 27.02.2025, 27.03.2025, 22.04.2025, 15.05.2025 17.06.2025, and the latest meeting held by the Deponent being on 15.07.2025.
8. That the progress updates on the basis of review and reports received from concerned departments are as follows:

RESTORATION AND REJUVENATION OF THE RIVER VARUNA

AND RIVER ASSI



Signature

A. DESILTATION, DEVELOPMENT OF CONSTRUCTED WETLAND SYSTEMS AND BIO-DIVERSITY PARKS, REMEDIATION OF WASTE WATER

i. That as per letter dated 29.07.2025 a DPR of Rs. 137.90 crore has been prepared for desiltation, construction of Constructed Wetland Systems & Development of Floodplain Biodiversity Park by CEMDE and the Executive Engineer, Irrigation department, Bandhi Division, Varanasi. The said DPR was sent to Project Director, State Mission for Clean Ganga (SMCG), Lucknow vide letter dated 13.01.2025 for approval and necessary further action.

A copy of letter dated 29.07.2025 is annexed herewith and marked as **ANNEXURE-3**.

ii. That thereafter, SMCG forwarded the aforementioned DPR to NMCG vide letter dated 23.09.2024. The DPR was examined by NMCG and thereafter instructions were issued by NMCG to SMCG vide letter dated 02.05.2025.

iii. That the instructions provided are as follows:



[Handwritten signature]

“...The proposal was examined in the National Mission for Clean Ganga (NMCG) and it was found that a substantial portion of the works, about Rs. 103.9 crores out of total estimated cost of Rs. 137.9 crores, is related to desilting of the river that is not within the allocated works to the National Mission for Clean Ganga. In this connection, it would be worth mentioning that pollution abatement infrastructure for both the referred rivers have already been sanctioned and are under implementation, as well as, remaining interventions that are part of 'Varuna Action Plan' will be taken up as and when submitted by the SMCG...”

A copy of letter dated 02.05.2025 by NMCG is annexed herewith and marked as **ANNEXURE-4**.

- iv. That subsequent to receiving the instructions from NMCG, SMCG issued the following instructions to the Irrigation Department:

“...Therefore, in view of the above I have been directed to convey that the referred DPR requires a revisit and a revised DPR that does not include desilting work needs submission for further consideration purposes, please...”



[Handwritten signature]

- v. That in compliance of instructions issued by NMCG, The Chief Engineer (Sone), Irrigation and Water Resources Department, Varanasi has prepared revised DPR of Rs. 34.26 crore (excluding de-silting work) for construction of Constructed Wetland Systems & Development of Floodplain Biodiversity Park. The revised DPR has been sent to State Mission for Clean Ganga (SMCG) vide letter dated 11.07.2025. The approval of the DPR is awaited.
- A copy of letter dated 11.07.2025 is annexed herewith and marked as **ANNEXURE-5**.

B. PLANTATION

- i. That the Divisional Forest Officer, Varanasi has informed vide letter dated 26.07.2025 that 18550 numbers of saplings have been planted on the embankments of River Varuna on about 8.5 hectares area in the Village-Pisaur, Gosaipur, Sattanpur, Akoda, Sarava, Baldev Degree College & Rasoolpur, Varanasi.

The copy of the letter dated 26.07.2025 is annexed herewith and marked as **ANNEXURE-6**.

The photographs of the saplings planted are annexed herewith and marked as **ANNEXURE-7**.



U.K.

ii. That the species of the aforesaid 18,550 planted trees are as follows:

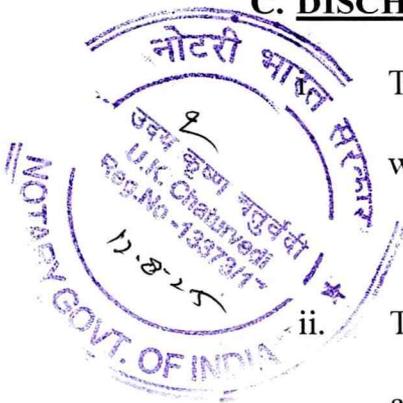
- a. अर्जुन
- b. कंजी
- c. जामुन
- d. गुटेल
- e. सेलेक्स
- f. केसिया स्यामिया
- g. 71 शीशम

A copy of list of plant species planted as informed by DFO, Varanasi to UPPCB is annexed herewith and marked as **ANNEXURE-8.**

C. DISCHARGE OF SEWAGE IN RIVER VARUNA

That the total of 15 notified drains are falling into river Varuna with the total discharge being 96.8 MLD.

ii. That out of these 15 notified drains, 6 drains are tapped, 7 drains are partially tapped and 2 drains are untapped.



Signature

- iii. That the 6 tapped drains and 6 partially tapped drains are connected to 140 MLD STP situated at Deenapur. 1 partially tapped drain is connected to 120 MLD STP situated at Goithaha.
- iv. That with regards to the untapped drain having discharge of 37 MLD, for the tapping of the drain, DPR of I&D and construction of STP of 60 MLD capacity has been approved by NMCG on 06.03.2025.
- A copy of letter dated 06.03.2025 is annexed herewith and marked as ANNEXURE-9.

D. DISCHARGE OF SEWAGE IN RIVER ASSI

- i. That the total discharge in River Assi is approximately 78 MLD. Out of which 50 MLD is being treated at 50 MLD STP situated at Ramna, Varanasi.

That for treatment of remaining 28 MLD, NMCG has approved project for onsite treatment through Advance Oxidation Process (AOP) which is functional since May, 2024 at the confluence of Ganga and Assi in Nagwa.



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- iii. That as a permanent solution of rest 28 MLD, UP Jal Nigam (**Rural**) is constructing of 55 MLD STP at Bhagwanpur, Varanasi which is in progress and approximate 65% work has been completed and the expected date of completion is December, 2025.

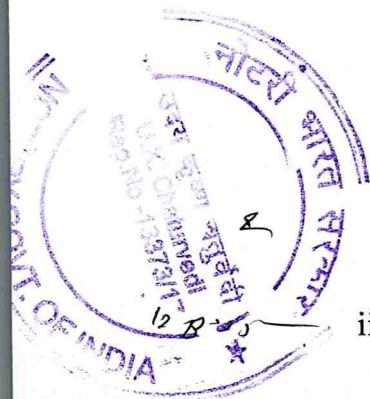
E. DEMARCATION OF THE FPZ OF RIVER VARUNA AND ASSI

- i. That Executive Engineer, Irrigation Department, Bandhi Division, Varanasi has informed vide letter dated 25.07.2025 that for the work of flood plain zone delineation of Varuna and Assi river, Memorandum of Agreement (MOA) dated 07.12.2024 has been signed between National Institute of Hydrology (NIH), Roorkee and the Irrigation Department, Bandhi Division, Varanasi.

A copy of letter dated 25.07.2025 is annexed herewith and marked as **ANNEXURE-10**.

A copy of MOA dated 07.12.2024 is annexed herewith and marked as **ANNEXURE-11**.

- ii. That for delineation of flood plain zone of River Varuna and Assi, the Irrigation Department has provided NIH with all the requisite data required by them, however, high resolution DEM 0.5 meter

accuracy data with 1.0 meter contour interval for the time period of 100 years is yet to be provided subsequent to receiving the same from SOI.

- iii. For the providing of the DEM data, SOI has estimated the cost of Rs. 81,34,500/-. The said estimated cost has been duly transferred online by Irrigation Department vide UTR no. RBI2062501542904.

A copy of the payment receipt is annexed herewith and marked as **ANNEXURE-12.**

- iv. That through the above-mentioned letter (*Annexure-10*) dated 25.07.2025, issued with reference to the previously sent letters dated 14.02.2025 and 26.03.2025 to SOI, the Irrigation department has again requested the SOI to provide the required DEM data so that the delineation of the FPZ of the rivers Varuna and Assi may be carried out in compliance of the directions issued by this

Hon'ble Tribunal.



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v. That in reply of the aforementioned letter dated 25.07.2025, SOI vide letter dated 31.07.2025 has provided the timeline to the Irrigation Department for providing the DEM data.

A copy of the letter dated 31.07.2025 by SOI is annexed herewith and marked as ANNEXURE-13.

vi. That subsequent to receiving of the DEM data, NIH, Roorkee will complete the exercise of delineation within 6 months as per the MOA dated 07.12.2024 and provide the final report of the same to the Irrigation Department.

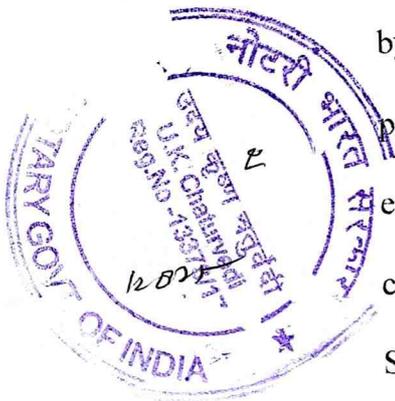
F. ENCROACHMENT ON THE FPZ

i. That it is most humbly submitted before the Hon'ble Tribunal that the Irrigation Department, Bandhi Division, Varanasi is in the process of demarcation of the flood plain area of the River Varuna and River Assi. Subsequent to the demarcation of the FPZ, further necessary and appropriate actions will be taken by the concerned authorities expeditiously for the removal of encroachments from the FPZ of rivers Varuna and Assi.



G. TREATMENT OF SEWAGE BEFORE DISCHARGING IN RIVER**VARUNA AND ASSI**

- i. That with regards to the treatment of the sewage being discharged in rivers Varuna and Assi, it is submitted that vide order dated 04.11.2024 passed by this Hon'ble Tribunal in *O.A. No. 367/2022 "Rajendra Prasad Gupta vs State of U.P. & Ors."*, the Hon'ble Tribunal has directed the Secretary, Environment, Forest and Climate Change Department, State of Uttar Pradesh to prepare State Action Plan with components of (i) assessment of entire sewage and industrial effluent generated in Varanasi and flow in all drains originating or flowing through Varanasi carrying discharge to river Ganga or its Tributaries in Varanasi, (ii) tapping of all drains and treatment of entire sewage and industrial effluent generated in Varanasi and (iii) abatement and control of pollution by discharge of any other pollutant in river Ganga with (i) details of project, (ii) budgetary allocation, (iii) authority/agency for execution and (iv) interim measures to be taken for abatement and control of water pollution, with due approval from Chief Secretary/Additional Chief Secretary, Environment.



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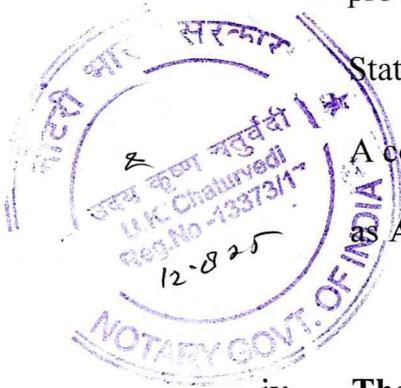
A copy of order dated 04.11.2024 is annexed herewith and marked as **ANNEXURE-14.**

ii. **That the aforementioned order in O.A. 367/2022 also includes the concerned rivers Varuna and Assi, tributaries of River Ganga.**

iii. That the State Action Plan for the treatment of sewage before discharging in Rivers, including river Varuna and Assi, is being prepared by the Secretary, Environment, Forest and Climate Change. That vide letter dated 07.08.2025 information regarding a high level meeting being conducted on 08.08.2025 under the chairmanship of the Chief Secretary, State of UP has been provided. The meeting was held to prepare and finalise the said State Action Plan.

A copy of letter dated 07.08.2025 is annexed herewith and marked as **ANNEXURE-15.**

iv. **That the finalized State Action Plan for treatment of sewage before discharging in Rivers, including river Varuna and Assi,**



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will be filed subsequent to the approval from the Chief Secretary, State of UP in *O.A. 367/2022*. The matter is listed for hearing on 29.08.2025 before this Hon'ble Tribunal.

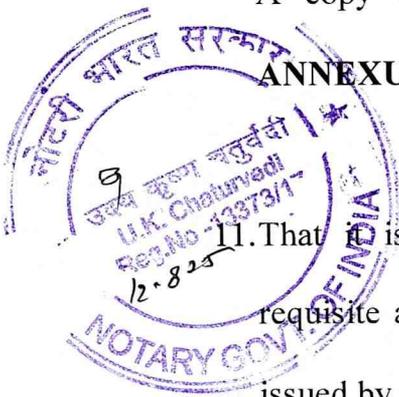
9. That the directions in the minutes of meeting issued by the Deponent have been sent to all the members of the execution committee to ensure execution of the same, and the MOM have also been uploaded to the official district websites of Varanasi to ensure that all relevant stakeholders can easily access the information from the public domain, as per the directions of this Hon'ble Tribunal.

10. That the water quality of River Varuna and River Assi is monitored by U.P. Pollution Control Board, Varanasi under the National Water Quality Monitoring Program on monthly basis.

A copy of the analysis report is annexed herewith and marked as

ANNEXURE-16.

11. That is humbly submitted before this Hon'ble Tribunal that all the requisite actions are being taken to ensure compliances with the directions issued by this Hon'ble Tribunal.



12. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

13. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

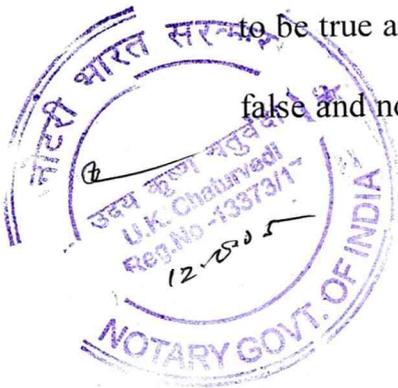
VERIFICATION

Verified at VARANASI on this 12 day of Aug, 2025,

that the contents of the above affidavit from paragraphs 1 to 13 are believed

to be true and correct to the best of my knowledge and belief. No part of it is

false and nothing material has been concealed therefrom.




DEPONENT

सदक/Reg Notariat
स्तावज/Document अद्व
सदीक कर्ता/ID अद्व
देनांक/Date 12-8-25
स्थान/Place वाराणसी
क स./Sr No 110561

Udery Lal
Notary Govt. of India
Civil Court, Varanasi
12-8-25





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

संदर्भ सं० / Ref.No. 443/OA No.128/2021/2025-26

दिनांक / Date.....24/07/2025

सेवा में,

1. उपाध्यक्ष महोदय,
वाराणसी विकास प्राधिकरण, वाराणसी।
2. नगर आयुक्त महोदय,
नगर निगम, वाराणसी।
3. प्रोजेक्ट डायरेक्टर, राज्य स्वच्छ गंगा मिशन
प्लॉट नं०-18, सेक्टर-7, गोमती नगर विस्तार, लखनऊ, उत्तर प्रदेश-226002
4. प्रभागीय वनाधिकारी,
वाराणसी वन प्रभाग, वाराणसी।
5. अधिशासी अभियंता,
सिचाई विभाग (बन्धी प्रखण्ड), वाराणसी।
6. परियोजना प्रबंधक,
उ० प्र० जल निगम (ग्रामीण), गंगा प्रदूषण नियंत्रण इकाई, भगवानपुर, वाराणसी।
7. अधिशासी अभियंता,
निर्माण खण्ड-प्रथम, उ० प्र० जल निगम (नगरीय), बी०एच०यू० एस०टी०पी० परिसर, भगवानपुर, लंका, वाराणसी।
8. उप मुख्य अभियंता (पर्यावरण प्रबंधन)
बी०एल०डब्ल्यू०, वाराणसी।

विषय : गंगा नदी की सहायक नदियों यथा वरुणा नदी व असि नदी की बहाली एवं कायाकल्प हेतु मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.11.2021 एवं दिनांक 04.01.2022 के अनुपालन में दिनांक 15.07.2025 को सम्पन्न निष्पादन समिति की सीमक्षा बैठक की कार्यवृत्त प्रेषण के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 128/2021 सौरभ तिवारी vs यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 23.11.2021 एवं ओ०ए० नं० 368/2021 (In re: News item by Aaj Tak on 28.11.2021 titled "Varanasi: Houses sinking on the bank of River Ganga and reason behind Ganga water turning black coloured.") में पारित आदेश दिनांक 04.01.2022, जो कि गंगा नदी की सहायक नदियों यथा वरुणा नदी व असि नदी की बहाली एवं कायाकल्प हेतु बनायी गयी कार्य योजना के सम्बंध में है, का संदर्भ ग्रहण करने का कष्ट करें। मा० अधिकरण द्वारा पारित उक्त आदेशों के अनुपालन में निष्पादन समिति (Execution Committee) की समीक्षा बैठक मुख्य विकास अधिकारी महोदय, वाराणसी की अध्यक्षता में दिनांक 15.07.2025 को सम्पन्न हुई। बैठक का कार्यवृत्त पत्र के साथ संलग्नकर आपको इस अनुरोध के साथ प्रेषित कि कार्यवृत्त में दिये गये निर्देशों के अनुपालन में कृत कार्यवाही की आख्या इस कार्यालय एवं जिलाधिकारी महोदय, वाराणसी को प्रेषित किये जाने की कृपा करें।

संलग्नक:-कार्यवृत्त की प्रति।

भवदीय,

(रोहित सिंह)
क्षेत्रीय अधिकारी

O/C

पु०सं० एवं दिनांक-उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त महोदय, वाराणसी मण्डल, वाराणसी को सादर सूचनार्थ।
2. एकजीक्यूटिव डायरेक्टर (टेक्निकल), राष्ट्रीय स्वच्छ गंगा मिशन (एन०एम०सी०जी०), प्रथम तल, नेजर ध्यान चन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली को सादर सूचनार्थ।
3. जिलाधिकारी महोदय, वाराणसी को सादर सूचनार्थ।
4. मुख्य विकास अधिकारी महोदय, वाराणसी को सादर सूचनार्थ।
5. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ।
6. डॉ० ए०के० विद्यार्थी, निदेशक, डी०एच-डब्ल्यू.क्यू.एम.-II केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
7. अपर जिलाधिकारी (नगर), वाराणसी।
8. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मुख्य विधि अधिकारी (प्रभारी), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
10. जिला सूचना विज्ञान अधिकारी, वाराणसी को इस अनुरोध के साथ कि कृपया कार्यवृत्त को जिलाधिकारी महोदय एवं आयुक्त महोदय, वाराणसी मण्डल वाराणसी से सम्बंधित वेबसाइटों जो सार्वजनिक जानकारी और भागीदारी को सक्षम कर सकता है, पर अपलोड करने का कष्ट करें।

क्षेत्रीय अधिकारी

O/C

Local admin Letter Head

Minutes of the review meeting of the execution committee held on date 15.07.2025 at Collectorate Meeting Hall, Varanasi in compliance of the order passed by the Hon'ble NGT in the matter of O.A. No. 128/2021 Saurabh Tiwari v/s Union of India and others, dated 23.11.2021 for the restoration and rejuvenation of River Varuna & River Assi (Tributary of River Ganga) & O.A. no. 368/2021 (In re: News item by Aaj Tak on 28.11.2021 titled "Varanasi: Houses sinking on "the bank of River Ganga and reason behind Ganga water turning black colored.") dated 04.01.2022.

In compliance of the above orders passed by the Hon'ble National Green Tribunal, New Delhi, the review meeting of the execution committee was held on date 15.07.2025 at 03:00 PM at Collectorate Meeting Hall, Varanasi. Meeting was chaired by CDO Sir, Varanasi. The following are the participating members of the meeting:-

1. Shri Himanshu Nagpal (IAS), C.D.O., Varanasi
2. Smt. Swati, DFO, Varanasi
3. Shri Rohit Singh, Regional Officer, U.P. Pollution Control Board, Varanasi
4. Shri S C Azad, Executive Engineer, Bandhi Division, Irrigation Department, Varanasi
5. Shri Kamal Singh, Executive Engineer, U.P. Jal Nigam (Urban), Varanasi
6. Shri Vikki Kashyap, Assistant Engineer, U.P. Jal Nigam (Rural), Varanasi
7. Shri Manoj Kumar Mehata, SSE, BLW, Varanasi
8. Ashok Kumar, Computer, Bandhi Division, Irrigation Department, Varanasi
9. Shri C.P. Verma, S.A., U.P. Pollution Control Board, Varanasi



At the outset, with due permission of the chairperson of execution committee, Shree Rohit Singh, U.P. Pollution Control Board, Varanasi welcomed all the participants and briefed the meeting agenda in compliance of order passed by the Hon'ble NGT in the matter O.A. No. - 128/2021 Saurabh Tiwari v/s Union of India and others dated 23.11.2021 for the restoration and rejuvenation of River Varuna & River Assi (Tributary of River Ganga).

Varuna River

Action Plan 1 & 2 concerns District-Prayagraj.

Action Plan 3:

Remediation of waste water that is discharged into Morwa (from two drains) and three major drains **Dhoraira drain, Durga drain, Basti/ Naya Bazar drain** that discharge sewage and industrial waste water into river Varuna. Durga drain concern with District-Varanasi and remaining part of Action Plan-3 concern with District-Bhadohi.



S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	<p>Remediation of waste water using Constructed Wetland System. A schematic Constructed Wetland System (CWS) is attached. These CWS are set up at the confluence of the drain with the tributary/river and extend up to 100 m in the upstream from the confluence point. The length of CWS and number of units depends on the flow of water, the BOD, COD, TSS and DO levels of water and width of the drain.</p> <p>Locations: Durga drain on Varuna at Danyalpur, Varanasi (25.320033N, 82.955642E)</p>	<p>23.11.2021</p> <p>1-2 years (23.11.2023)</p>	<p>(a) Designed by CEMDE and Implemented by Irrigation and water Resource Department under guidance of CEMDE,</p>	<p>Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that Chief Engineer (Sone) has sent revised action plan / DPR for the restoration and rejuvenation of Varuna and Asi rivers of Rs. 34.26 crore (which does not include de-silting work) in place of the earlier prepared DPR of Rs. 137.90 vide letter no. 6685/sones/92b-16w/priyojana (va0), dt. 11.07.2025 to State Mission for Clean Ganga (SMCG) for further necessary action.</p>	<p>Chairperson directed to the Irrigation Department, Bandhi Division, Varanasi that personally contact to SMCG and complete the process of DPR approval as soon as possible.</p>



ii.	Desilting of drains upto bed level and strengthening of bunds with desilted material if not done during the last 5 year Locations: Durga drain on Varuna at Danyalpur, Varanasi (25.320033N, 82.955642E)	(23.11.2021)	1 year (23.11.2022)	Irrigation and Water Resource Department	Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that the state government shall not allocate funds for desilting of drains upto bed level because it is against the policy of the state government.	For compliance of Hon'ble NGT order, Chairperson directed to the Irrigation Department, Bandhi Division, Varanasi that prepare proposal for allocation of funds for desilting of drains according to previously DPR and send to State Government for approval as soon as possible.
iii.	Vegetation development on embankments of restored drain			CEMDE/DFO	DFO, Forest Division, Varanasi has informed that plantation proposed on the embankment of the Durga drain. Land identification under process.	Chairperson has directed to DFO, Varanasi that identify vacant land embankments of Durga Drain for plantation.

Action Plan 4: Development of Floodplain Biodiversity Park at **Adikeshav Ghat** where Varuna joins Ganga not only to enhance the water quality in Ganga in the stretch but also further enhance the quality of water of Varuna before discharged into Ganga by passing through treatment wetlands. The Biodiversity also help in restoring of riparian ecosystems and in stream community and also provide aesthetic and recreation value to Ganga.

Development of Floodplain Biodiversity Park

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Plan, Design and Development of Biodiversity Park. A schematic layout of a	(23.11.2021) 5 years (23.11.2026)	(a)CEMDE Irrigation and Water Resource Department (supporting structure)	Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that Chief Engineer (Sone) has sent	The Chairman directed the Executive Engineer, Irrigation Department, Varanasi, present in the meeting, to personally

	typical floodplains Biodiversity Parkis attached.			revised action plan / DPR for the restoration and rejuvenation of Varuna and Asi rivers of Rs. 34.26 crore (which does not include desilting work) in place of the earlier prepared DPR of Rs. 137.90 vide letter no. 6685/sona/92b-16w/priyojana (va0), dt. 11.07.2025 to State Mission for Clean Ganga (SMCG) for further necessary action.	contact SMCG and complete the process of DPR approval as soon as possible.
	(b) UPPCB (monitoring water quality)			UPPCB has conduct water quality monitoring of River Varuna (up stream) at Rameshwar Ghat on dt. 02.06.2025 in which pH-7.97, DO-7.3 mg/L, BOD-3.1 mg/L, COD-11.8 mg/L, TC-1700 mg/L & FC-1200 mg/L	Chairperson directed to UPPCB for conduct regulat monitoring or River Varuna as per NWMP schedule.

Action Plan 5: Desilting of River Varuna in stretches where heavy sedimentation has taken place.

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Desilting of river and Strengthening of embankments using desilted material.	(23.11.2021) 2 years (23.11.2023)	Irrigation and Water Resource Department	Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that the state government shall not allocate funds for desilting of drains upto bed level	For compliance of Hon'ble NGT order, Chairperson directed to the Irrigation Department, Bandhi Division, Varanasi that prepare proposal for allocation of funds for

					because it is against the policy of the state government.	desilting of drains according to previously DPR and send to State Government for approval as soon as possible.
ii.	Vegetation Development on embankments.	(23.11.2021)	5 years (23.11.2026)	CEMDE/UP Forest Department	DFO, Forest Division, Varanasi has informed that about 18000 nos. plantation (On 8.5 hectares land) already had been done on the embankments of River Varuna in Varanasi. In addition of above about 3750 plantation (1.5 hectares land) have been done on the bank of River Varuna in the Village-Araura, Bolock-Harhua, Tehsil-Pindra, District-Varanasi in financial year 2025-26	Chairperson has directed to DFO, Varanasi to submit survival report of plantation. If the plant is not alive then a new plant should be planted in its place.

Action Plan 6: Monitoring of water quality at different sampling sites to assess the health of river ecosystems.

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Monitoring of water quality as per CPCB norms for river water before, during and after restoration.	5 years (w.e.f. 23.11.2021)	UPPCB	UPPCB has conduct water quality monitoring of River Varuna (Down stream) at Adikeshaw Ghat before meeting river Ganga on dt. 02.06.2025 in which pH-7.23, DO-1.9 mg/L, BOD-21.0 mg/L, COD-61.8 mg/L, TC-31X10 ³ mg/L & FC-28X10 ⁵ mg/L	Chairperson has directed to UPPCB for regular monitoring as per schedule and for water quality data.

River Assi

Action Plan 1: Restoration of catchment wetlands at the point of origin and other wetland in the downstream to enhance the flow rates of water in the river.

Restoration and rejuvenation of River Assi

S. No	Work Plan	Timeline	6 months (31.05.2022)	Implementing Agency	Compliance Status	Direction issued during meeting
i.	<p>Desilting of catchment wetlands and use of desilted material for making embankments with inlets</p> <p>Kandwa wetland at Varanasi point of origin (25.273258 N, 82.962083 E) and other wetland located in the downstream from the point of origin.</p>	(23.11.2021)	6 months (31.05.2022)	Irrigation and Water Resource Department	Executive Engineer, Irrigation Bandhi Division, Varanasi has informed that the state government shall not allocate funds for desilting of drains upto bed level because it is against the policy of the state government.	For compliance of Hon'ble NGT order, Chairperson directed to the Irrigation Department, Bandhi Division, Varanasi that prepare proposal for allocation of funds for desilting of drains according to previously DPR and send to State Government for approval as soon as possible.
ii.	<p>Remediation of sewage water that enters into catchment wetland using CWS at the mouth of the inlets before the confluence point. The length of wetland depends upon the flow of sewage and depth of</p>	(23.11.2021)	1 year (30.11.2022)	CEMDE and Irrigation and Water Resource Department	Executive Engineer, Irrigation Bandhi Division, Varanasi has informed that Chief Engineer (Sone) has sent revised action plan / DPR for the restoration and rejuvenation of Varuna and Asi rivers of Rs. 34.26 crore (which does not include de-silting work) in place of the earlier prepared DPR of Rs.	The Chairman directed the Executive Engineer, Irrigation Department, Varanasi, present in the meeting, to personally contact SMCG and complete the process of DPR approval as soon as possible.

	water. A schematic layout of a typical CWS is attached.				137.90 vide letter no. 6685/sona/92b-16w/priyojana (va0), dt. 11.07.2025 to State Mission for Clean Ganga (SMCG) for further necessary action.	
iii.	Vegetation Development on the embankment and development of aquatic communities in the wetland.	(23.11.2021)	2-3 years (30.11.2023)	DFO, Varanasi	Chaiperson directed to DFO, Varanasi that on both sides of river Assi where there is vacant land, such plants should be planted which can survive in water.	DFO, Varanasi has informed that land is not available for plantation. Further informe that if land provided by concerned department as Nagar Nigam/ Irrigation department then plant will be planted by Forest department.

Action Plan 2: Remediation of sewage + household industrial waste water using Constructed Wetlands at stretches in the river where width is maximum with one largest CWS at 100 m away from the confluence of river with Ganga.
Remediation of sewage and household industrial waste water using Constructed Wetlands

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Setting up of CWS at 4 locations where width of river is maximum. The length of CWS depends upon the volume of water, quality of water, width of river. The riparian zones will also be restored.	(23.11.2021) 2 years (30.11.2023)	CEMDE and Irrigation and Water Resource Department	Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that Chief Engineer (Sone) has sent revised action plan / DPR for the restoration and rejuvenation of Varuna and Asi rivers of Rs. 34.26 crore (which does not include de-silting work) in place of the earlier	The Chairman directed the Executive Engineer, Irrigation Department, Varanasi, present in the meeting, to personally contact SMCG and complete the process of DPR approval as soon as possible.



							prepared DPR of Rs. 137.90 vide letter no. 6685/sona/92b-16w/priyojana (va0), dt. 11.07.2025 to State Mission for Clean Ganga (SMCG) for further necessary action.
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Action Plan 3: Desiltation of river, if not desilted during the last 5 years and use of desilted material for strengthening of embankments wherever possible.

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Desilting of river up to the bed level and strengthening of embankment with desilted material	(23.11.2021) 1 years (30.11.2022)	Irrigation and Water Resource Department	Executive Engineer, Irrigation department, Bandhi Division, Varanasi has informed that the state government shall not allocate funds for desilting of drains upto bed level because it is against the policy of the state government.	For compliance of Hon'ble NGT order, Chairperson directed to the Irrigation Department, Bandhi Division, Varanasi that prepare proposal for allocation of funds for desilting of drains according to previously DPR and send to State Government for approval as soon as possible.
ii.	Development of vegetation on embankment wherever possible and restoration of riparian zone.	(23.11.2021) 2-3 years (23.11.2023)	CEMDE/ UP forest Department	DFO, Varanasi has informed that land is not available for plantation. Further informe that if land provided by concerned department as Nagar Nigam/ Irrigation department then plant will be replanted by Forest department.	Chairperson directed to DFO, Varanasi that on both sides of river Assi where there is vacant land, such plants should be planted which can survive in water.

Action Plan 4: Development of Floodplain Biodiversity Parks at the Assi Ghat, from the historical confluence of Assi with Ganga, to the point where diverted. About 25 years ago the Assi River was diverted towards Ravidas Park from Nagwa road and it passes through Nagwa Colony and known as Nagwa drain before confluence with River Ganga. The old route of River Assi which is about 700 meters (from the point of interception Udipi Shri Krishna Madhav Temple to Sant Ravidas Park) carries household sewage and discharge into Nagwa drain. This may help in restoring the original Ghat where Assi used to confluence with Ganga and also enhance the quality of Ganga water.

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i.	Plan, design and develop Biodiversity Park	(23.11.2021) 5 years (23.11.2026)	CEMDE, Irrigation and Water Resource Department	Executive Engineer, Irrigation department, Bandhi Varanasi has informed that Chief Engineer (Sone) has sent revised action plan / DPR for the restoration and rejuvenation of Varuna and Asi rivers of Rs. 34.26 crore (which does not include de-silting work) in place of the earlier prepared DPR of Rs. 137.90 vide letter no. 6685/son/92b-16w/priyojana (va0), dt. 11.07.2025 to State Mission for Clean Ganga (SMCG) for further necessary action.	The Chairman directed the Executive Engineer, Irrigation Department, Varanasi, present in the meeting, to personally contact SMCG and complete the process of DPR approval as soon as possible.

Action Plan 5: Monitoring quality of water for sustaining the health of restored river ecosystem.
Monitoring of water Quality

S. No	Work Plan	Timeline	Implementing Agency	Compliance Status	Direction issued during meeting
i	Monitoring of water quality as per CPCB norms before and after restoration	(23.11.2021) 5 years (23.11.2026)	UPPCB	UPPCB has conducted water quality monitoring of Assi/Nagwa drain before meeting river Ganga on dt. 03.06.2025 in which pH 7.18, DO-1.1, BOD-54, COD-234 mg/L, TC-28X10 ⁵ mg/L & FC-17X10 ⁵ mg/L	Chairperson has directed to UPPCB regular monitoring of water quality data Assi/Nagwa drain.

Sewage Management
Road map for execution of proposed action Plan for restoration of Varuna & Assi river

Sr. No.	Sewerage District / region	Existing Sewage Treatment Facility	Proposed Action/remedial measure	Project Activity			Compliance Status	Direction issued during meeting
				Work Plan	Time Targe	Implementati on Agency		
1	District 1	80 MLD STP Dinapur	Decommissioning of existing STP and construction of new STP of higher capacity for future projections with new standard	Condition assessment & feasibility report (CAFR)	23.11.2021	1 Month (23.12.21)	UP Jal Nigam / Other government organization	Chairperson directed to UP Jal Nigam (Rural) and UP Jal Nigam (Urban) for completion of STPs as earlier as possible.
				Approval of CAFR	23.11.2021	1 month (23.01.22)	NMCG	-
				Submission of DPR	23.11.2021	2 Months (23.03.22)	UP Jal Nigam/ Other government organization	-
				Administrative approval & estimated sanctioned	23.11.2021	2 months (23.05.22)	NMCG	-
				Tendering & award of project	23.11.2021	2 months (23.07.22)	NMCG	-

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2	District 2A	140 MLD STP Dinapur	Upgradation of STP as per new NGT norms.	<p>Basic Engineering Package (BEP) submission</p> <p>Design & Engineering approval</p> <p>Construction & Commissioning</p> <p>Submission of DPR</p> <p>Approval & Tendering</p> <p>Design & Engineering approval</p> <p>Construction & Commissioning</p>	<p>23.11.2021</p> <p>23.11.2021</p> <p>23.11.2021</p> <p>23.11.2021</p> <p>23.11.2021</p> <p>23.11.2021</p> <p>23.11.2021</p>	<p>3 months (23.10.22)</p> <p>2 months (23.12.22)</p> <p>2 years (23.12.24)</p> <p>2 Months (23.01.22)</p> <p>3 months (23.04.22)</p> <p>2 months (23.06.22)</p> <p>1-2 years (23.06.24)</p>	<p>UP Jal Nigam/ Other government organization /EPC</p> <p>IIT/MNIT/Dee med university</p> <p>UP Jal Nigam/EPC contractor/oth ers</p> <p>UP Jal Nigam/ Other government organization</p> <p>NMCG</p> <p>IIT/MNIT/De emed university</p> <p>UP Jal Nigam/ EPC contractor/ Other government</p>	<p>-</p> <p>-</p> <p>-</p> <p>Executive Engineer, U.P. Jal Nigam (Urban), Varanasi has informed vide letter no. 2890/ work-08/138, dt. 06.11.2023 that DPR for the project of Rs 84.40 Crore has been sent to Chief Engineer, U.P. Jal Nigam (Urban), Lucknow for further necessary</p> <p>-</p> <p>-</p> <p>-</p>	<p>-</p> <p>-</p> <p>-</p> <p>Chairperson directed to U.P. Jal Nigam (Urban) for pursuance of DPR approval</p> <p>Under process</p> <p>Action required</p> <p>Action required</p>
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4	District 2C	Goitaha	Varuna region	140 MLD MPS Chaukaghat as an interim measure					execution by UP irrigation department	department, Bandhi Division, Varanasi has already informed that 13 drains have been tapped out of 13 also 2 drains have been added making the total count to 15 drains.	Chairperson directed to UP Jal Nigam (Rural) for completion of STP as earlier as possible.
			Development of new comprehensive sewage management plan for trans Varuna	Condition assessment & feasibility report (CAFR)	23.11.2021	1 Month (23.12.21)	UP Jal Nigam/ Other government organization	Assistant Engineer U.P. Jal Nigam (Rural) Ganga Pollution Control unit, Bhagwanpur, Varansi has informed that for treatment of overflow sewage about 37 MLD new STP of capacity 55 MLD at Bhagwanpur is under construction and 66% work is completed.			
				Approval of CAFR	23.11.2021	1 month (23.12.21)	NMCG	Approved			
				Submission of DPR	23.11.2021	2 Months (23.01.22)	UP Jal Nigam/ Other government organization	Submitted			
				Administrative approval &	23.11.2021	2 months (23.01.22)	NMCG	Done			

				Vegetation development & commissioning	23.11.2021	1-2 years (23.12.24)	CEMDE	-	-
			Condition assessment & feasibility report (CAFR)	23.11.2021	1 Month (23.12.21)	UP Jal Nigam/ Other government organization	-	-	-
			Approval of CAFR	23.11.2021	1 month (23.01.22)	NMCG	-	-	-
6	District 4	available	Design & construction of new STP of requisite capacity as per new norms & flow data. For Durga drain	Submission of DPR	23.11.2021	2 Months (23.01.22)	UP Jal Nigam/ Other government organization	Project Manager, U.P. Jal Nigam, Rural, Varanasi has informed that Proposal for construction of STP of capacity 60 MLD has been approved by NMCG, New Delhi on 06.03.2025. Preparation of Bidding documents is in process.	Chairperson directed to UP Jal Nigam (Rural) for completion of STP as earlier as possible
				Administrative approval & estimated sanctioned	23.11.2021	2 months (23.03.22)	NMCG	-	-
				Tendering & award of project	23.11.2021	2 months (23.05.22)	NMCG	-	-

7	Varuna Origin	Not available	Restoration of catchment origin of R. Varuna	BEP submission	23.11.2021	3 months (23.08.22)	UP Jal Nigam/ Other government organization /EPC contractor	-	-
				Design & Engineering approval	23.11.2021	2 months (23.10.22)	IIT/MNIT/Deemed university	-	-
				Construction & Commissioning	23.11.2021	1-2 years (23.10.24)	UP Jal Nigam/EPC contractor/ others	-	-
				Submission of design details & drawing	23.11.2021	1 month (23.12.21)	CEMDE	-	-
				Submission of DPR for desilting, channeling etc.	23.11.2021	2 months (23.02.22)	Irrigation and water resources department/	-	-
				Approval, Tendering and project award	23.11.2021	3-4 month (23.06.22)	NMCG	-	-
				Desilting, channeling and other construction work	23.11.2021	10-12 months (23.02.23)	Irrigation and water resources department/	-	-

8	Along R. Varuna	Not available	Desilting of R Varuna & In-situ development of Constructed Wetland System in Dhoraira, Naya Bazar, Bubuspur and Chauri drains	Biotic community Submission of design details & drawing of CWS Submission of DPR for desilting, civil work etc. Approval, Tendering and project award	23.11.2021 23.11.2021 23.11.2021 23.11.2021	1-2 years (23.02.24) 1 month (23.12.21) 2 months (23.02.22) 3-4 month (23.06.22)	CEMDE CEMDE Irrigation and water resources department NMCG	- - - -	-
9.	Varuna confluence	Not available	Development of flood plain Biodiversity Park	Desilting and civil construction Vegetation development & commissioning Demarcation of flood plain of R. Varuna at confluence Submission of DPR for planning, design & development of Biodiversity park Approval, Tendering and project award	23.11.2021 23.11.2021 23.11.2021 23.11.2021	1-2 years (23.10.24) 3-4 months (23.10.22) 1-2 years (23.10.24) 3-4 months (23.03.22) 3-4 months (23.07.22) 3-4 month (23.11.22)	CEMDE Irrigation and water resources department CEMDE Irrigation and water resources department CEMDE NMCG	- - - - - -	-

10	Banaras Locomotive Work (BLW)	50 Staff colonies	<p>The BLW campus has a STP of 12 MLD installed inside campus to treat the sewage generated in the campus.</p> <p>The BLW campus lies in the Assi river catchment.</p> <p>At least one drain originates from the campus and two drains passes near the BLW campus and ultimately discharges into river Assi.</p> <p>DLW-1 originates from the campus and carries treated sewage and storm water from the BLW campus.</p> <p>DLW-2 originates from the Manduwadh area and flows near the BLW campus.</p> <p>DLW-1 and DLW-2 ultimately meets river Assi near Sunderpur Chauraha, BLW-3 originates from the Kanchanpur taal area and carries pond water and waste water from</p>	Development of Biodiversity park	<p>BLW STP has outlived its designed life</p> <p>BLW STP shall be upgraded/new STP to be installed to meet norms prescribed by NGT including for coliform count</p>	23.11.2021	23.11.2021	4-5 years (23.11.27)	CEMDE	<p>BLW Engineering Department, UP Jal Nigam, National Mission for Clean Ganga</p>	<p>BLW, Varanasi has informed vide letter dt. 30.12.2024 that MoU between BLW and MNIT Prayagraj was signed and water Audit work is in progress and work should be completed within 3 months.</p> <p>Further inform that fund approved Rs. 11.76 Crore for Up-gradation of Existing 12 MLD STP at BLW based on ASP Technology at BOD/TSS,30/50 to achieve revised effluent parameters prescribed by NGT</p>	<p>Chairperson directed to UP Jal Nigam (Rural) for completion of STP as earlier as possible.</p>
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Encroachment: - Removal of encroachment from lower flood plain zone of River Varuna and River Assi. Demarcation and notification of flood plain zone by introducing pillars to further prevent encroachment of River Varuna and River Assi.

Executive Engineer, Irrigation Department, Bandhi Division, Varanasi has informed vide letter no. 2303/ba.pr.va./kala anu./ NGT, dt. 21.12.2024 that financial approval of Rs. 29.50 lakh has been issued for the work of flood plain zone demarcation of Varuna and Assi River by Government of Uttar Pradesh vide letter no. 596/2024/1918/2024/27-2-1-2024-2/dated 07.12.2024, Which payment has been made to the National Institute of Hydrology (NIH), Roorkee (Uttarakhand) for flood plain zone demarcation of Varuna and Assi River. Accepting the said approval, the proceedings of MoA with Roorkee have been completed by the Irrigation and Water Resources Department, Uttar Pradesh on 07.12.2024. Data preparation for flood plain zone demarcation under progress.

Chairperson had directed to Irrigation Department for pursuance of early completion of flood plain zone demarcation.

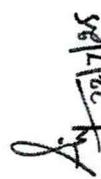
Action required - Varanasi Nagar Nigam/Varanasi Development Authority/Concerned SDM/ACM/Irrigation Department (Bandhi Division), Varanasi).

Meeting ended with a vote of thanks to the Chairperson and Participants.

 18.07.25

(Rohit Singh)
Regional Officer
U.P. Pollution Control Board
Varanasi


(Himanshu Nagpal)
I.A.S.
Chief Development Officer
Varanasi

 20/7/25
(Satyendra Kumar)
I.A.S.
District Magistrate
Varanasi



वाराणसी

VARANASI

मुख्य पृष्ठ वाराणसी परिचय निर्देशिका पर्यटन दस्तावेज़ विभाग नागरिक सेवाएँ डी ई ओ पोर्टल

नोटिस मीडिया गैलरी सर्वेक्षण 2018

मुख्य पृष्ठ UP Pollution Control Board

UP Pollution Control Board

Minutes Of Meeting NGT Order in OA No 128 of 2021 (Saurabh Tiwari VS Union of India)

Sr. No.	Execution Committee	Supervisory Committee
1	<u>MOM Varanasi 24-07-2025</u>	
2	<u>MOM Varanasi 17-06-2025</u>	
3	<u>MOM Varanasi 15-05-2025</u>	
4	<u>MOM Varanasi 22-04-2025</u>	<u>MOM Supervisory Committee 23-12-2024</u>
5	<u>MOM Varanasi 27.03.2025</u>	
6	<u>MOM Varanasi 27.02.2025</u>	
7	<u>MOM Varanasi 25.01.2025</u>	
8	<u>MOM Varanasi 30.12.2024</u>	
9	<u>MOM Varanasi 19.11.2024</u>	
10	<u>MOM Varanasi 23.10.2024</u>	
11	<u>MOM Varanasi 23.10.2024</u>	<u>MOM Supervisory Committee 02.08.2024</u>

12	<u>MOM Varanasi</u> <u>18.09.2024</u>	
13	<u>MOM Varanasi</u> <u>02.08.2024</u>	
14	<u>MOM Varanasi</u> <u>29.02.2024</u>	
15	<u>MOM Varanasi</u> <u>23.12.2023</u>	<u>MoM</u> <u>Supervisory</u> <u>Committee</u> <u>29.11.2023</u>
16	<u>MOM Varanasi</u> <u>29.01.2024</u>	
17	<u>MOM Varanasi</u> <u>23.12.2023</u>	<u>MoM</u> <u>Supervisory</u> <u>Committee</u> <u>29.11.2023</u>
18	<u>MOM date</u> <u>28.10.2023</u>	<u>MOM</u> <u>Supervisory</u> <u>Committee</u> <u>26.04.2023</u>
19	<u>MOM date</u> <u>28.08.2023</u>	<u>MoM</u> <u>Supervisory</u> <u>Committee</u> <u>15.03.2023</u>
20	<u>MOM date</u> <u>12.07.2023</u>	<u>MOM</u> <u>02.08.2022</u> <u>Superwisery</u> <u>commettee</u>
21	<u>MOM date</u> <u>01.07.2023</u>	<u>MOM</u> <u>28.04.2022</u> <u>superwisery</u> <u>committee</u>
22	<u>MoM date</u> <u>30.06.2023</u>	<u>MoM</u> <u>15.05.2023</u> <u>OSC</u>
23	<u>MoM date</u> <u>14.05.2023</u>	
24	<u>MoM date</u> <u>29.03.2023</u>	
25	<u>MoM date</u> <u>09.02.2023</u>	
26	<u>MoM date</u> <u>26.12.2022</u>	
27	<u>MoM date</u> <u>15.12.2022</u>	
28	<u>MoM Nov 2022</u>	

29	<u>MoM Sep 2022</u>	
30	<u>MoM Aug 2022</u>	
31	<u>MoM July 2022</u>	
32	<u>MoM Nune 2022</u>	
33	<u>MoM May 2022</u>	
34	<u>MoM March 2022</u>	
35	<u>MoM Feb 2022</u>	
36	<u>MoM Feb 2022</u>	

पत्रांक:- /बं0प्र0वा0/कला अनु0/एन0जी0टी0/

दिनांक:- 29 जुलाई-2025

विषय:-गंगा नदी की सहायक नदियों वरुणा नदी व अस्सी नदी की बहाली एवं कायाकल्प हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 128/2021 (सौरभ तिवारी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स) में पारित आदेश दिनांक 23.11.2021 एवं दिनांक 04.01.2022 के अनुपालन में दिनांक 15.07.2025 को सम्पन्न निष्पादन समिति की समीक्षा बैठक के कार्यवृत्त के अनुपालन में सम्बन्ध में।
सन्दर्भ:-क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, वाराणसी का पत्रांक 443/ओ0ए0 नं0 128/2021/2025-26/दिनांक 24.07.2025।

जिलाधिकारी महोदय, वाराणसी।

कृपया उपरोक्त विषयक सन्दर्भित पत्र का सन्दर्भ ग्रहण करने की कृपा करें, जिसके द्वारा गंगा नदी की सहायक नदियों वरुणा नदी व अस्सी नदी की बहाली एवं कायाकल्प हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 128/2021 (सौरभ तिवारी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स) में पारित आदेश दिनांक 23.11.2021 एवं दिनांक 04.01.2022 के अनुपालन में दिनांक 15.07.2025 को सम्पन्न निष्पादन समिति की समीक्षा बैठक के कार्यवृत्त की आख्या उपलब्ध कराने के निर्देश दिये गये हैं। उक्त निर्देश के अनुपालन में सिंचाई विभाग से सम्बन्धित आख्या निम्नवत है-

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 23.11.2021 में दी गई कार्ययोजना में अबतक अपने विभाग से सम्बन्धित अबतक की गई कार्यवाही की प्रगति साक्ष्य सहित उपलब्ध कराने की वांछना की गई है। उक्त के क्रम में अवगत कराना है कि जनपद भदोही में स्थित धौरहरा ड्रेन, बस्ती/नया बाजार ड्रेन, बरबसपुर एवं चौरी ड्रेन (भिखारीपुर ड्रेन) की सिल्ट सफाई का कार्य कराया जा चुका है। इस खण्ड को उपलब्ध कराने उपरान्त संयुक्त रूप से रू0 137.90 करोड़ का डी0पी0आर0 तैयार कर मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, वाराणसी के पत्रांक 12597/सोन/92बी-16डब्ल्यू/परियोजना/दिनांक 20.11.2023 (संलग्नक-1) द्वारा एकजीक्यूटिव डायरेक्टर (टेक्निकल), राष्ट्रीय स्वच्छ गंगा मिशन (एन0एम0सी0जी0), नई दिल्ली को एवं पत्रांक 212/सोन/92बी-16डब्ल्यू/परियोजना (वा)/दिनांक 15.01.2025 (संलग्नक-2) द्वारा परियोजना निदेशक, राष्ट्रीय स्वच्छ गंगा मिशन (एस0एम0सी0जी0) उ0प्र0 लखनऊ को धनावंटन एवं क्रियान्वयन हेतु भारत सरकार के राजपत्र अधिसूचना सं0 2458/दिनांक 07.10.2016 जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में निहित प्राविधानों के अन्तर्गत धनावंटन एवं नियमानुसार क्रियान्वयन की कार्यवाही हेतु प्रेषित किया गया था। तत्कम में आयुक्त, वाराणसी मण्डल, वाराणसी के पत्रांक 177/NGT OA No. 128/2021/2025-26/दिनांक 27.05.2025 (संलग्नक-3) के द्वारा एन0एम0सी0जी0 के पत्र दिनांक 02.05.2025 जो प्रोजेक्ट डायरेक्टर, यू0पी0एस0एम0सी0जी0, लखनऊ को प्रेषित किया गया है, जिसे संलग्न कर इस खण्ड को उपलब्ध कराया गया, जिसके द्वारा पूर्व में तैयार किये गये डी0पी0आर0 के स्थान पर संशोधित डी0पी0आर0 (जिसमें डि-सिल्टिंग का कार्य सम्मिलित न हो) प्रेषित किये जाने के निर्देश जारी किये गये। उक्त दिये गये निर्देश के क्रम में आयुक्त महोदय, वाराणसी मण्डल, वाराणसी द्वारा मा0 एन0जी0टी0, नई दिल्ली के आदेश दिनांक 23.11.2021 एवं एन0एम0सी0जी0 के पत्र दिनांक 02.05.2025 (संलग्नक-4) के द्वारा जारी निर्देशों के दृष्टिगत वरुणा एवं असि नदी के बहाली एवं कायाकल्प हेतु संशोधित कार्ययोजना/डी0पी0आर0 यथाशीघ्र तैयार कर यू0पी0एस0एम0सी0जी0, लखनऊ को प्रेषित किये जाने हेतु निर्देशित किया गया, जिससे कि मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश का अनुपालन सुनिश्चित कराया जा सके एवं किसी भी प्रतिकूल स्थिति का सामना न करना पड़े। उक्त दिये गये निर्देश के अनुपालन में पूर्व में तैयार किये गये डी0पी0आर0 के स्थान पर संशोधित डी0पी0आर0 रू0 34.26 करोड़ (जिसमें डि-सिल्टिंग का कार्य सम्मिलित न हो) का तैयार किया गया है। (संलग्नक-5) उक्त डी0पी0आर0 पर विषय विशेषज्ञ विभाग "पर्यावरण, वन एवं जलवायु परिवर्तन विभाग" के द्वारा हस्ताक्षरित है, जिसे मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, वाराणसी के पत्रांक 6685/सोन/92बी-16डब्ल्यू/परियोजना/दिनांक 11.07.2025 (संलग्नक-6) के द्वारा परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन (यू0पी0एस0एम0सी0जी0), लखनऊ को धनावंटन एवं क्रियान्वयन हेतु भारत सरकार के राजपत्र अधिसूचना सं0 2458/दिनांक 07.10.2016 जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में निहित प्राविधानों के अन्तर्गत धनावंटन एवं नियमानुसार क्रियान्वयन की कार्यवाही हेतु प्रेषित किया गया है। डी0पी0आर0 में प्रस्तावित वरुणा नदी व अस्सी नदी के दोनों किनारों पर वृक्षारोपण कार्य, वरुणा व अस्सी नदी के सहायक नदियों/ड्रेनों पर C.W.S (Constructed Wetland System) का निर्माण कार्य एवं दो अदद बायोडायवर्सिटी पार्क विकसित किये जाने का कार्य "पर्यावरण, वन एवं जलवायु परिवर्तन विभाग" द्वारा किया जाना प्रस्तावित है।

क्रमशः.....2.

वरुणा नदी एवं अस्सी नदी के "फ्लड प्लेन जोन" का निर्धारण किया जाना है। प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उ०प्र०, लखनऊ के कार्यालय ज्ञाप संख्या 773/मु०अ०(ज०सं०)/अनिमं-1/अनिख-3/दिनांक 07.11.2024 द्वारा दिये गये निर्देश के अनुपालन में "वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण" के कार्य हेतु सिंचाई एवं जल संसाधन विभाग, उ०प्र० द्वारा National institute of Hydrology, Roorkee के साथ Memorandum of Agreement (MOA) की कार्यवाही दिनांक 07.12.2024 (संलग्नक-7) को पूर्ण कर लिया गया है, जिसके क्रम में National institute of Hydrology, Roorkee द्वारा "वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण" सम्बन्धी आवश्यक कार्यवाही की जा रही है। National institute of Hydrology, Roorkee द्वारा "वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण" सम्बन्धी आवश्यक कार्यवाही की जा रही है। उनके द्वारा उक्त कार्य हेतु निम्नांकित डाटा की वांछना की गई थी।

- 1- Historical Observed Discharge and water level data.
- 2- River Cross-section
- 3- High resolution DEM
- 4- CartoSat DEM
- 5- Structures (bridge, barrage, embankment etc)
- 6- Previous Flood inundation extend from satellite data

उपरोक्त वर्णित Historical Observed Discharge and water level data इस कार्यालय के पत्रांक 593/बं०प्र०वा०/कला अनु०/एन०जी०टी०/दिनांक 04.04.2025 द्वारा राष्ट्रीय जल विज्ञान संस्थान (एन०आई०एच०), रुड़की, (उत्तराखण्ड) को उपलब्ध करा दिया गया है। River Cross-section से सम्बन्धित डाटा इस कार्यालय के पत्रांक 527/बं०प्र०वा०/कला अनु०/एन०जी०टी०/दिनांक 28.03.2025 द्वारा राष्ट्रीय जल विज्ञान संस्थान (एन०आई०एच०), रुड़की, (उत्तराखण्ड) को उपलब्ध करा दिया गया है। High resolution DEM से सम्बन्धित डाटा हेतु इस कार्यालय के पत्रांक 490/बं०प्र०वा०/कला अनु०/एन०जी०टी०/दिनांक 26.03.2025 द्वारा निदेशक, पूर्वी उत्तर प्रदेश भू-स्थानिक आंकड़ा केन्द्र (उ० क्षेत्र), भारतीय सर्वेक्षण विभाग/मानचित्र भवन 5, विभूति खण्ड, गोमती नगर, लखनऊ-226010 से अनुरोध किया गया है। उनके द्वारा वांछित डाटा उपलब्ध कराने हेतु रू० 8134500.00 की मांग गई थी। जिसे इस कार्यालय के UTRNo. RBI2062501542904, date 23.07.2025 (संलग्नक-8) को ऑनलाईन द्वारा निदेशक, पूर्वी उत्तर प्रदेश भू-स्थानिक आंकड़ा केन्द्र (उ० क्षेत्र), भारतीय सर्वेक्षण विभाग/मानचित्र भवन 5, विभूति खण्ड, गोमती नगर, लखनऊ उपलब्ध कराते हुये वांछित डाटा शीघ्र उपलब्ध कराने हेतु इस कार्यालय के पत्रांक 1519/बं०प्र०वा०/कला अनु०/एन०जी०टी०/दिनांक 25.07.2025 (संलग्नक-9) द्वारा अनुरोध किया गया है, जिससे कि राष्ट्रीय जल विज्ञान संस्थान (एन०आई०एच०), रुड़की, (उत्तराखण्ड) को वांछित डाटा उपलब्ध कराकर "वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण" का कार्य शीघ्र कराया जा सके।

संलग्नक:-उपरोक्तानुसार।

अधिशाली अभियन्ता
बन्धी प्रखण्ड, वाराणसी

पत्रांक:- 1561 /बं०प्र०वा०/कला अनु०/एन०जी०टी०/तददिनांक:-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. मुख्य अभियन्ता, (सोन) सिंचाई एवं जल संसाधन विभाग उ०प्र०, वाराणसी।
2. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, वाराणसी।
3. मुख्य विकास अधिकारी, वाराणसी।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, वाराणसी को उनके पत्रांक 443/ओ०ए० नं० 128/2021/2025-26/दिनांक 24.07.2025 के क्रम में।

29-07-25
अधिशाली अभियन्ता

बन्धी प्रखण्ड, वाराणसी

Pr-23012/8/2024-Tech1

भारत सरकार, जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,
इंडिया गेट, नई दिल्ली
दिनांक: 02.05.2025

To,
Project Director,
Uttar Pradesh State Mission for Clean Ganga (UPSMCG),
Lucknow, Uttar Pradesh

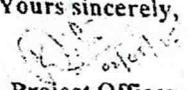
Sub: DPR submitted by UPSMCG for rejuvenation of river Assi & Varuna, tributaries
of River Ganga, through Nature-Based Solutions- reg
Reference: Letter no. 944/032/SMCG/08 dated 23/09/2024
Sir,

Please refer to above mentioned subject matter and reference, a proposal to rejuvenate Assi and Varuna River through Nature based Solution (NbS) was submitted by the SMCG. The proposal was examined in the National Mission for Clean Ganga (NMCG) and it was found that a substantial portion of the works, about Rs. 103.9 crores out of total estimated cost of Rs. 137.9 crores, is related to desilting of the river that is not within the allocated works to the National Mission for Clean Ganga. In this connection, it would be worth mentioning that pollution abatement infrastructure for both the referred rivers have already been sanctioned and are under implementation, as well as, remaining interventions that are part of 'Varuna Action Plan' will be taken up as and when submitted by the SMCG.

Therefore, in view of the above I have been directed to convey that the referred DPR requires a revisit and a revised DPR that does not include desilting work needs submission for further consideration purposes, please.

Encl: Aa

Yours sincerely,


Project Officer,
Small River Rejuvenation
National Mission for Clean Ganga (NMCG)

Copy to:

- PPS to DG, NMCG and PS to ED(P)

विषयक:-

मुख्य अभियन्ता (सोन),
सिंचाई एवं जल संसाधन विभाग,
उ०प्र०, वाराणसी

ANNEXURE-5

सेवा में,

परियोजना निदेशक,
राज्य स्वच्छ गंगा मिशन, उ०प्र०,
(यू०पी०एस०एम०सी०जी०),
6-राणाप्रताप मार्ग, उ०प्र० जल निगम मुख्यालय,
हजरतगंज, लखनऊ-226010।

पत्रांक:-

/सोन/92बी-16डब्लू/परियोजना (वा०)/वाराणसी,

दिनांक:-

विषय:- गंगा नदी की सहायक नदियों वरुणा नदी व अस्सी नदी की बहाली एवं कायाकल्प हेतु मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.11.2021 एवं दिनांक 04.01.2022 के अनुपालन में Centre for Environment Management of Degraded Ecosystem, Technology Bhawan, New Mehrauli Road, New Delhi द्वारा उपलब्ध कराये गये डी०पी०आर० के प्रेषण के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक 657/32/SMCG-UP/दिनांक 08.05.2025।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा गंगा नदी की सहायक नदियों वरुणा नदी व अस्सी नदी की बहाली एवं कायाकल्प हेतु मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.11.2021 एवं दिनांक 04.01.2022 के अनुपालन में एन०एम०सी०जी०, नई दिल्ली के पत्र सं० Pr-23012/8/2024-Tech-1 दिनांक 02.05.2025, जो आपको प्रेषित है के माध्यम से पूर्व में प्रेषित डी०पी०आर० लागत रू० 137.90 करोड़ के स्थान पर संशोधित डी०पी०आर० (जिसमें डि-सिल्टिंग का कार्य सम्मिलित न हो) प्रेषित किये जाने का अनुरोध किया गया है। उक्त के क्रम में पूर्व में प्रेषित डी०पी०आर० लागत रू० 137.90 करोड़ में वांछित संशोधन करते हुये वरुणा नदी व अस्सी नदी के दोनों किनारों पर वृक्षारोपण कार्य, वरुणा व अस्सी नदी के सहायक नदियों/ड्रेनों पर C.W.S (Constructed Wetland System) का निर्माण कार्य एवं दो अदद बायोडायवर्सिटी पार्क विकसित किये जाने के कार्य हेतु संशोधित डी०पी०आर० लागत रू० 34.26 करोड़ का दो प्रतियों में संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है। उक्त डी०पी०आर० पर विषय विशेषज्ञ विभाग "पर्यावरण, वन एवं जलवायु परिवर्तन विभाग" के द्वारा हस्ताक्षरित है तथा इस कार्य को उनके द्वारा कराया जाना प्रस्तावित है।

संलग्नक:- उपरोक्तानुसार

(एस० के० सिंह)

मुख्य अभियन्ता (सोन)

पत्रांक:- 6685 /सोन/92बी-16डब्लू/परियोजना (वा०)/दिनांक 11/07/2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. मुख्य अभियन्ता, स्तर-1 (विन्ध्यांचल), सिंचाई एवं जल संसाधन विभाग, उ०प्र०, प्रयागराज।
2. आयुक्त महोदय, वाराणसी मण्डल, वाराणसी को उनके पत्रांक 177/NGT OA No. 128/2021/2025-26/दिनांक 27.05.2025 के क्रम में।
3. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, वाराणसी को उनके पत्रांक 361/सिकामंवा/एन०जी०टी०/दिनांक 03.07.2025 के क्रम में।
4. अधिशासी अभियन्ता, बन्धी प्रखण्ड, वाराणसी को इस निर्देश के साथ प्रेषित है कि उक्त संशोधित डी०पी०आर० परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन, उ०प्र०, लखनऊ को उपलब्ध कराने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें।
5. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी।


11/07/25
(एस० के० सिंह)
मुख्य अभियन्ता (सोन)



कार्यालय प्रभागीय वनाधिकारी, वाराणसी वन प्रभाग, वाराणसी।

(वन भवन, एच.आई.जी.-36 अशोक विहार कालोनी फेज-1, पहड़िया, वाराणसी-221007)

दूरभाष/फैक्स-0524 2585574

ई-मेल dfvrns@yahoo.in

पत्रांक:- 359/29-1,

दिनांक, वाराणसी, जुलाई, 26 2025।

सेवा में,

क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड वाराणसी।

विषय : मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचारधीन EA No. 28/2024 in OA No. 128/2021 में पारित आदेश के क्रम में जनपद वाराणसी में मांगी गयी सुचना प्रेषित करने के सम्बन्ध में।

सन्दर्भ : आपके पत्रांक संख्या 443/OA NO.128/2021/2025-26 दिनांक 24/07/2025 के संदर्भ में।

अवगत कराना है की जनपद वाराणसी में वरुणा नदी के किनारे 8.5 हेक्टेयर क्षेत्रफल में कराये गए 18000 वृक्षारोपण की सुचना संकलित कर प्रेषित की जा रही है :

क्र.सं.	रेंज का नाम	वर्षाकाल 2024 में वरुणा नदी के किनारे कराये गये वृक्षारोपण	क्षेत्रफल (है.)	पौधों की संख्या
1	2	3	4	5
1	काशी रेंज	पिसौर वरुणा नदी के किनारे (वरुणा नदी)	1	1600
2		गोसाईपुर मुक्तिधाम वरुणा नदी के किनारे (वरुणा नदी)	2	3200
3	वाराणसी रेंज	वरुणा नदी के किनारे सततनपुर (वरुणा नदी)	1.5	3750
4	बाबतपुर रेंज	अकोड़ा ग्राम समाज वरुणा नदी के किनारे (वरुणा नदी)	1	2500
5		सरावां ग्राम समाज वरुणा नदी के किनारे (वरुणा नदी)	1	2500
6		बलदेव डिग्री कालेज वरुणा नदी के किनारे (वरुणा नदी)	1	2500
7		रसूलपुर ग्राम समाज नदी भूमि (वरुणा नदी)	1	2500
योग:-			8.5	18550

साथ ही यह भी अवगत कराना है की वरुणा नदी के किनारे अरोरा ग्राम, ब्लाक हरहुआ, तहसील पिंडरा, जनपद वाराणसी में 1.5 हेक्टेयर क्षेत्रफल में 3750 वृक्षारोपण कराया गया है। (2025)

भवदीया,

(स्वाति)

प्रभागीय वनाधिकारी/सदस्य सचिव,

जिला गंगा समिति वाराणसी।

पत्रांक:- 359 /समदिनांकित।

प्रतिलिपि जिलाधिकारी/अध्यक्ष, जिला गंगा समिति, वाराणसी को सूचनार्थ एवं आवश्यक कार्यवाही प्रेषित।।

(स्वाति)

प्रभागीय वनाधिकारी/सदस्य सचिव,

जिला गंगा समिति वाराणसी।



8WVQ+H5P, Pissaur, Uttar Pradesh 221003, India

Latitude
25.344179999999998°

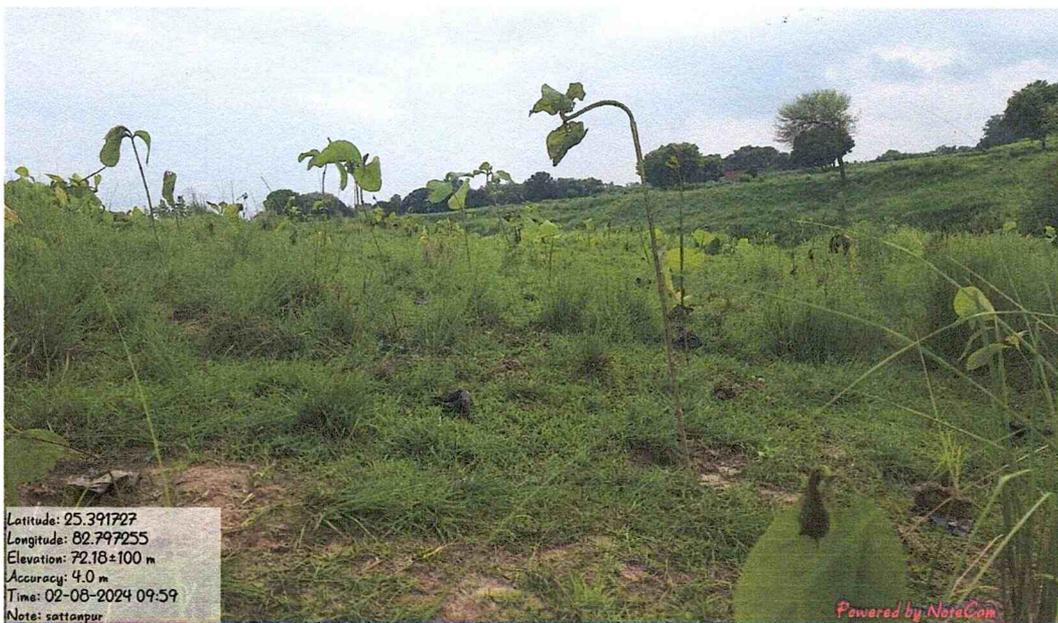
Longitude
82.93626°

Local 10:54:15 AM

Altitude 73 m

पिसौर वरुणा नदी के किनारे (1 हे०)

428
Plantation by DFO bank of River Varuna





कार्यालय प्रभागीय वनाधिकारी, वाराणसी वन प्रभाग, वाराणसी।

(वन भवन, एच.आई.जी.-36 अशोक विहार कालोनी फेज-1, पहड़िया, वाराणसी-221007)

दूरभाष/फैक्स-0542 2585574

ई-मेल dfovrns@yahoo.in

पत्रांक:- 599 /29-1,

दिनांक, वाराणसी, अगस्त , 11 2025

सेवा में,

ANNEXURE-8

क्षेत्रीय अधिकारी,

प्रदुषण नियंत्रण बोर्ड, वाराणसी।

विषय: मा० एन०जी०टी० में विचाराधीन ई०ए० नं० 28/2021 सौरभ तिवारी बनाम यूनियन ऑफ़ इंडिया एवं अन्य में पारित आदेश दिनांक 13.12.2024 के अनुपालन के संबंध में।

सन्दर्भ:- क्षेत्रीय अधिकारी, प्रदुषण नियंत्रण बोर्ड, वाराणसी के पत्र संख्या-449/NGT O.A. No. 128/2021/2025-26 दिनांक 29.07.2025।

महोदय,

उपरोक्त विषयगत प्रकरण में अवगत कराना है कि उक्त कार्ययोजना संख्या 5: Desilting of River Varuna in stretches where heavy sedimentation has taken place के बिंदु संख्या 2 में अंकित "वरुणा नदी के किनारों पर वन विभाग द्वारा 18550 वृक्षों का रोपण किया गया है"। उक्त लगाये गए 18550 वृक्षों की प्रजातियाँ निम्नवत हैं:-

- 1) अर्जुन
- 2) कंजी
- 3) जामुन
- 4) गुटेल
- 5) सेलेक्स
- 6) केसिया स्यामिया
- 7) शीशम, इत्यादि।

(स्वाति)

प्रभागीय वनाधिकारी
वाराणसी वन प्रभाग, वाराणसी

No. Pr-12012/20/2022- TECH1 NMCG

भारत सरकार, जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,
इंडिया गेट, नई दिल्ली
दिनांक: 06 March 2025

सेवा में,

The Project Director (UP-SMCG),
State Mission for Clean Ganga – Uttar Pradesh
6, Rana Pratap Marg, Uttar Pradesh Jal Nigam Head Quarter
Hazratganj, Lucknow – 226001

Sub: Administrative Approval and Expenditure Sanction for “Interception & Diversion and 60 MLD Sewage Treatment Plant (STP) works for Durga Drain, Varanasi, Uttar Pradesh” under Namami Gange Mission – II, at an estimated cost of Rs. 274.31 Crore (Rupees Two Hundred Seventy-Four Crore and Thirty-One Lakh only) including 15 years Operation & Maintenance (O&M) under Hybrid Annuity based PPP mode.

महोदय,

I am directed to convey the grant of Administrative Approval and Expenditure Sanction for the project on “Interception & Diversion and **60 MLD Sewage Treatment Plant (STP)** works for Durga Drain, Varanasi, Uttar Pradesh” under the National Ganga Plan (NGP) – Non-EAP budget head of Namami Gange Mission – II, with 100% central sector support at an estimated cost of **Rs. 274.31 Crore (Rupees Two Hundred Seventy-Four Crore and Thirty-One Lakh only) inclusive of cost of O&M for 15-years and GST, to be implemented on Hybrid Annuity based PPP mode** with the following major components:

- a. Interception and Diversion of Durga Drain;
 - b. Construction of Main Pumping Station of 60 MLD capacity (75 MLD - Civil capacity);
 - c. Construction of 60 MLD STP;
 - d. Rising Main – 120 m (From MPS to STP);
 - e. Treated effluent line disposal – 100 m
 - f. ESAMP, Public outreach and GAAP
 - g. 15 years of Operation & Maintenance including Manpower, chemicals, other maintenance, Power, and Fuel charges
2. The summary of cost is given at **Annexure-I**.
 3. Administrative Approval and Expenditure Sanction for the project is granted subject to General & Technical conditions as per **Annexure-II**, Specific conditions and directions of EC as per **Annexure-III** and Financial conditions as per **Annexure-IV**.

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4. The period of completion of the project is 24 (twenty-four) months from the effective date (excluding the expected bidding period of 6 months). The procurement of goods and services shall be made strictly as per the 'NGRBA programme framework' and various other guidelines of NMCG. The detailed schedule of the project implementation is given in **Annexure-V**.
5. UPSMCG and EA (Uttar Pradesh Jal Nigam – Rural) may ensure that there are no overlaps with the works being undertaken by the State Government and may obtain necessary permissions/ clearances, including possession of required land parcels for the project before awarding the contract.
6. Any cost escalation over and above the sanctioned cost attributable to the Uttar Pradesh Government, including due to delay in land acquisition, change in scope post-project approval etc., will be borne by the State Government concerned.
7. The grantee institution i.e. State Mission for Clean Ganga (SMCG) Uttar Pradesh is a registered society of the State Government constituted with the objective of effective implementation of the Namami Gange Programme activities at the State level, and the State is responsible in the long term for the conservation and health of the state's stretch of the river Ganga.
8. The sanctioned cost of the project will be borne from the 'National Ganga Plan – Non-EAP budget head of Namami Gange Mission – II and expenditure incurred will be booked under the component "Nirmal Ganga – Infrastructure Development and Asset Creation – Pollution Abatement Management - Sewerage Infrastructure - Sewage Treatment Plants (STP) - HAM projects". The NMCG/Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the fund has not been properly utilized or appropriate progress is not being made.
9. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.
10. This AA&ES is issued based on the appraisal and sanction of the Executive Committee vide its 60th meeting held on 10th February 2025 as well as the approval of Director General – National Mission for Clean Ganga vide eoffice Note#101 dated 06.03.2025 and concurrence of ED (Finance), NMCG vide eoffice Note#97 dated 04.03.2025.

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(कुंदन लाल)

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जानकारी एवं आवश्यक कार्यवाही हेतु प्रतिलिपि:

- 1) The Chief Secretary, Government of Uttar Pradesh, Lucknow-226001.

- 2) The Managing Director, Uttar Pradesh Jal Nigam – Rural, 6, Rana Pratap Marg, Lucknow - 226001
- 3) The Divisional Commissioner, Varanasi.
- 4) The District Magistrate/ Chairman, District Ganga Committee, Varanasi, Uttar Pradesh.
- 5) The Municipal Commissioner, Varanasi Nagar Nigam, Sagra, Varanasi, Uttar Pradesh, 221001.

जानकारी हेतु प्रतिलिपि:

- 1) PS to Hon'ble Minister – Jal Shakti, Shram Shakti Bhawan, N. Delhi-110001
- 2) PPS to Secretary, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi-110001
- 3) PS to DG / DDG / ED(Projects) / ED(Finance) / ED(Technical) / ED (Admin.), NMCG, New Delhi
- 4) Dr. Arun Kumar, Professor, Department of Hydro and Renewable Energy, IIT Roorkee, Roorkee, Uttarakhand - 247667
- 5) Sanction Folder/Guard File/MIS Division, NMCG

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Annexure - I

Summary of cost for the project proposal of "I&D and treatment works for Durga Drain, Varanasi, Uttar Pradesh"

(Amount in Rs. Lakh)

S No.	Items	Quantity / Size	Approved Cost	Remarks
A	Basic Capital Cost			
A.1	Tapping/ Diversion Works		36.15	
Sub Total A.1			36.15	
A.2	MPS			
A.2.1	Civil works at Durga Drain	75 MLD	2250.00	
A.2.2	Pumping plant, Main piping valves & accessories			
A.2.3	Bar Screens & Sluice Gates			
A.2.4	DG Sets			
A.2.5	Automation			
A.2.6	HT Panel, Cable & Substation			
A.2.7	OCEMS			
A.2.8	Miscellaneous works at MPS (Internal Roads, Site Development etc.)			
Sub Total A.2			2250	
A.3	Rising Main (MPS to STP)	900 mm, 120 m	37.92	
Sub Total A.3			37.92	
A.4	Sewage Treatment Plant			
A.4.1	STP	60 MLD	8400.00	
A.4.2	Miscellaneous works at STP (Admin Building, Laboratory, Staff Quarters, Site Development etc.), OCEMS, SCADA automation etc.			
Sub Total A.4			8400.00	
A.5	Effluent Pipeline	1400 mm, 100 m	46.04	
Sub Total A.5			46.04	
Sub Total (A) : Basic Capital Cost			10770.11	
B	Centage (applicable on basic capital cost)			
B.1	Cost of project preparation @ 4% (maximum) of basic capital cost		430.80	A maximum of 4% each of AA&ES basic capital cost/ awarded capital cost (whichever is lower) is admissible towards (a) DPR preparation and (b) supervision fees. However, payments for DPR

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S No.	Items	Quantity / Size	Approved Cost	Remarks
B.2	Cost of project supervision @ 4% (maximum) of basic capital cost		430.80	preparation and supervision fees to Executing Agencies (EAs)/ Consultants are to be made as per actuals based on the scrutiny of supporting documents furnished by them for such claims (Reference: NMCG circular No. No. G-35/10/2020 -BUDGET NMCG dated 19.01.2023)
Sub Total B - Centage			861.60	
C	O&M cost for 1 st 15 years, excluding power charges		2857.50	
D	Power charges for 1 st 15 years		9750.00	To be reimbursed on an actual basis by NMCG.
E Other work components (without GST)				
E.1	Power connection		0	Power Connection to be provided by the State Govt at its own cost.
Sub Total E - Other Work Components			0	
F Other components (GST applicable)				
F.1	Communication & Public Outreach		10.00	
F.2	Governance and Accountability Plan (GAPP)		10.00	
F.3	Environmental Mitigation and Monitoring Cost (ESAMP)		10.00	
F.4	Project Design and Vetting Cost		50.00	To be reimbursed on an actual basis by NMCG.
Sub Total - F - Other Components			80.00	
G Statutory Duties				
G.1	Labor cess	1% of basic capital cost	107.70	
Sub Total G			107.70	
H GST				
H.1	GST on A, B & F	18%	2108.11	
H.2	GST on O&M cost excluding power (C)	18%	514.35	Services supplied by way of transmission & distribution of electricity is exempt from GST vide Department of Revenue Notification No. 12/2017 - Central Tax (Rate) dated 28.06.2017 read with circular No. 34/8/2018 dated on 01.03 2018.
Sub Total H - GST			2622.46	
Total Cost of project (A+B+C+D+E+F+G+H) excluding Project Engineer cost			27049.37	
I Project Engineer's cost				
I.1	Provision for Project Engineer's cost (3% of Basic Capital cost + GST)		381.26	Indicative amount. Payment will be as per the contract with the selected agency.
Sub Total G - PE Cost			381.26	

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S No.	Items	Quantity / Size	Approved Cost	Remarks
Total Cost of project (A+B+C+D+E+F+G+H) including Project Engineer cost			27430.63	

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General and Technical conditions:

1. The State Mission for Clean Ganga Uttar Pradesh (UPSMCG), which is a registered society, shall be responsible for the overall planning, management and effective implementation of the project at the state level.
2. 'Varanasi Nagar Nigam' shall be the Urban Local Body (ULB) responsible for ensuring commitment to ownership, commitment to reforms for sustainable O&M, and community involvement.
3. The Uttar Pradesh Jal Nigam – Rural i.e. UPJN (R) shall be the Executing Agency (EA) of the project to be implemented under the guidance of the UPSMCG, in coordination and consultation with the ULB and overall monitoring of the National Mission for Clean Ganga (NMCG) as per provisions laid down in the NGRBA programme framework.
4. The project will be implemented in Hybrid Annuity Based PPP mode with Operation & Maintenance support for a period of 15 years. The O&M works would include basic cleaning works, service management for the proposed service area of I&D and STP operation. After 15 years, the operation and maintenance of the plant shall be the responsibility of the State Government.
5. Sustainable revenue generation from beneficiaries, re-use of treated effluent and waste to energy, etc. shall be explored by the State Government to reduce the O&M cost and build the necessary capacity of ULB to incur the O&M cost beyond 15 year's O&M period.
6. Necessary capacity building for the concerned ULB shall be initiated and a detailed action plan for such capacity building may be provided by the State Government to NMCG within a period of 6 months from the issuance of AA&ES.
7. EA/ State Government needs to ensure possession of suitable land parcels expeditiously for grounding the works in time.
8. Towards implementation of the project, synergy shall be ensured with other central/State-sponsored programs like AMRUT etc., and shall be aligned with the city sanitation plan.
9. The project is to be implemented within 24 months (including 3 months trial run) from the effective date as per the implementation schedule given in **Annexure-V**. All the bidding activities and award of work are to be completed within 6 months from the date of AA&ES.
10. All infrastructure projects need to conduct project-specific IEC activities and a detailed plan for such activities to be submitted to NMCG.
11. "Namami Gange" signage to be placed at all the project sites approved under the Namami Gange programme.
12. Adequate provision shall be kept in the bid document to invite bids with GST-inclusive cost.
13. In the bid document, the latest effluent standards as per the NGT order shall be followed.
14. UPSMCG needs to take steps to prepare bid documents in line with the Model Bid Document (MBD) for projects funded under the National Ganga Plan.
15. The activities proposed under the project shall conform to all Environmental Legislations and the NGRBA programme framework.
16. No untreated municipal/domestic wastewater should be allowed to fall in the Ganga River stretch of Varanasi town municipality.

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17. Standard procedure as indicated in the CPHEEO manual on Sewerage & Sewage Treatment, NGRBA Guidelines and codes of practice of BIS will be strictly followed during project implementation.
18. Detailed design & implementation of the project works should be based on an extensive survey. Proper investigation should be carried out before execution to achieve economy in the proposal as well as to avoid any shortfall in the design. The choice of technology should be left open and decided during the bidding process.
19. Progress of implementation of the project shall be closely monitored by the State Government of UP /UPSMCG, to ensure that the project is completed within the stipulated period. In addition, the progress (Physical & Financial, including funds utilization certificates) needs to be reported to NMCG regularly and as and when requested.
20. The project should encourage the reuse of treated wastewater. A plan and implementation schedule for water reuse needs to be provided before bidding.
21. The actual project cost shall be the awarded cost. The state government needs to seek "No Objection" from NMCG for the Technical & Financial bid evaluation.
22. The State is advised to consider appropriate user charges monthly for the sewerage system to recover at least O&M cost. Suitable sewage cess/tariff / tax and sewer connection fee may be imposed on the beneficiaries to recover the O&M cost. However, State/ ULBs must target to recover the full project cost for sustainable O&M.
23. It is the responsibility of the UPSMCG and Executing Agency to ensure adequate training to all personnel engaged during construction for quality of construction works and during O&M.
24. UPSMCG and UPJN (R) shall ensure regular monitoring of the project in accordance with the NGRBA framework.
25. Guidelines issued by the Ministry of Finance, the Ministry of Home Affairs and other governing organizations regarding disaster management as applicable be adhered to during project execution.
26. UPSMCG shall ensure the appointment of an agency for third-party inspection (TPI)/ evaluation of the project.
27. All components of the project shall be completed within specified time limits and the resources and outputs and outcomes are to be ensured as envisaged in the approved project Completion Report shall be submitted to NMCG on completion of the project.
28. Any additional component relevant for the project or any component requiring modification or deletion, may be added or modified or deleted as the case may be, only with the prior approval of the Competent Authority.
29. Staff that may be employed for the preparation, execution, or operation of the project by the EA are not to be treated as employees of the UPSMCG/ NMCG. The deployment of such staff at the time of completion or termination of the project will not be the concern or liability of the UPSMCG/ NMCG.
30. Optimal utilization of the assets relating to the project and created under the Ganga Action Plan or any other Central /State Plan shall also be ensured by the UPSMCG /EA/ ULB.
31. All data, records, documents and material related to the project shall be stored properly and cataloged by the UPSMCG/ EA for reference and retrieval including regular uploading /disclosure/ updating of such data on the website.
32. The State/ UPSMCG/ EA shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.

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33. The State/ UPSMCG/ ULB shall ensure that the public is informed in Varanasi town regarding the implementation of the project and soliciting their cooperation and views as applicable.
34. For the provisions made under IEC activities, the UPSMCG shall make suitable arrangements with Varanasi Nagar Nigam for executing the 'Communication and Public Outreach' programme under its supervision towards sensitization of people for abatement of pollution.
35. NMCG shall not be responsible for any damage due to natural calamities or any other reasons. State Government is advised to insure the assets at their own cost after suitable risk assessment.
36. All the specific conditions and generic conditions mentioned in the AA&ES are to be complied with, by the UPSMCG through their Executing Agency. The UPSMCG will ensure fulfillment of such conditions before finalizing the bid(s) by the EA.
37. The Monthly Physical Progress Reports (MPPRs) shall be submitted by the 10th day of every month regularly by the EA to the UPSMCG and by the 20th day of every month regularly by the UPSMCG to the NMCG. The Quarterly Physical Progress Report (QPPRs) shall be submitted to the UPSMCG and NMCG within 30 days from the end of each quarter.
38. The signing officers will indicate her/his name and designation in full in capital letters and commencement of processing the case, ink-signed MPPR must follow by Post.
39. The UPSMCG and District Ganga Committee shall monitor the project from time to time and shall also monitor the implementation performance of the EA – UPJN (R).
40. The UPSMCG shall ensure the appointment of agency (ies) for third-party inspection (TPI). The EA through the UPSMCG shall submit copies of the TPI Reports along with their responses/comments to the NMCG. Releases of fund will be subject to compliance of TPI reports.
41. Conditions/ commitments indicated in the Executive Committee (EC) memo/ minutes and other related documents shall be strictly adhered to in the project implementation and management. Copy of EC memo, minutes and other documents are already circulated. The UPSMCG will ensure the fulfillment of such conditions before finalizing the bid(s) by the EA.
42. City-level Citizen's Monitoring Committees (CMC) shall be constituted in Varanasi town to serve as a transparency mechanism for the flow of project/programme-related information to citizens and key stakeholders and to gather their feedback on project/programme processes, as described in the NGRBA programme framework, social audit will be conducted by the CMC as per the provisions of the NGRBA programme framework.
43. The NMCG may depute any person to visit the UPSMCG/ EA to monitor its work and accounts of the UPSMCG. Full cooperation shall be provided by the executing agency to the persons deputed for inspection.
44. The Director General, NMCG will monitor the overall progress of the project periodically from time to time.

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Specific conditions and directions of EC:

- i. The required identified land parcels for the project would be acquired/ transferred to UPJN-R within 3 months from the date of AA&ES.
- ii. Further, if State is not able to provide land within 4 months from the date of issue of AA&ES, then the AA&ES for the project would be cancelled.
- iii. The bids are to be invited on technology-neutral basis and the bidding would be completed within 6 months from the date of issue of AA&ES.
- iv. The letter of award (LoA) would be issued only after transfer/ acquisition of the required identified land parcels for the project.
- v. The project construction to be completed in 21 months from the issuance of effective date followed by 3 months for a trial run.
- vi. The cost towards land acquisition, power connection and any additional centage for UPJN-R, are to be borne by the State Government.
- vii. Any cost escalation due to change of land, change in location, additional scope after the approval of the Executive Committee and due to any other factors, that are attributable to the State Government shall be borne by the State Government.
- viii. The observations of NMCG, TPA would be complied with by the State Government/ Executing Agency prior to finalization of the bid document/ at the time of execution and also during O&M period.
- ix. Operation and Maintenance (O&M) beyond project scope i.e. after completion of 15-year of stipulated period shall be the responsibility of State Government/ Urban Local Body at their own cost.
- x. State Government shall explore utilization of treated wastewater from the project for irrigation, industrial purposes etc. and suitable incorporate provisions in the bid document.
- xi. Installation of trash arresting rack and its regular O&M at the mouth of all drains shall be made.
- xii. Provision of a 50 KLD co-treatment of septage/ Faecal sludge shall be provided in the STP facility and that will also be reflected in the bid document/ project proposal for implementation.
- xiii. Provision for sludge digester and power generation from biogas to be included in the bid document (scope of work).
- xiv. The State Government would explore generation of captive renewable power generation through solar gas, biogas, and other green methods, as well as explore the possibilities of developing other revenue streams to reduce the O&M cost by making suitable incorporations in the bid document.
- xv. State Government would ensure the compliance of treated water quality as well as other environmental norms (such as compliance with prescribed noise level etc.) in STP area shall be assessed upfront and suitably addressed during the design stage.

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Financial Conditions:**1. Flow of Funds:**

- I. This being a project on Hybrid Annuity Mode, fund flow to the concessionaire from the Escrow Bank Account will be as per the Concession Agreement.
- II. In accordance with the concession agreement, under the Hybrid Annuity based PPP mode, 40% of the project capital cost after adjustment for change in price indices, will be paid on achievement of agreed milestones as per the Concession Agreement. Balance 60% of the capital cost, adjusted by the applicable price indices, along with interests as per the Concession Agreement, will be paid over the concession period of 15 years. Further, power charges and Operation & Maintenance (O&M) charges will also be paid as per the Concession Agreement. The concessionaire is entitled to receive quarterly payments of Annuity, power charges and O&M during the concession period. While power charges are reimbursable on actual basis, the O&M charges shall be adjusted for variation in price indices as per the Concession Agreement.
- III. Funds for the project implementation will be allocated by the NMCG in accordance with the provisions of the Concession Agreement through an Escrow Account opened by NMCG for this purpose. NMCG, Project Executing Agency, the Concessionaire and the Escrow Bank shall enter into an Escrow Agreement as per the provisions of Concession Agreement. Payment to the concessionaire from the Escrow account shall be in accordance with the provisions of the Escrow Agreement and Concession Agreement only.
- IV. NMCG will deposit and maintain in the Escrow Bank Account, a minimum balance as per the provisions of the Concession Agreement.
- V. During the construction period, the Project Executing Agency shall issue certificate of payment to the Escrow Bank on achievement of construction milestones by the Concessionaire in accordance with the provisions of Concession Agreement.
- VI. During O&M period the Payment Certificate shall be issued by the Project Executing Agency to the Escrow Bank on achievement of Key Performance Indicators as per the provisions of the Concession Agreement.
- VII. Escrow Bank will release payments to the Concessionaire upon the receipt of the Payment Certificate issued by the Project Executing Agency.
- VIII. Any interest earned in the Escrow Bank Account to be remitted back and will be deposited in the Consolidated Fund of India.

2. Audit:

- I. The Comptroller & Auditor General of India at his discretion shall have the right of access to the project related books of accounts of the Executing agency/Concessionaire/Project Engineer for the purpose of Audit.
- II. The books of accounts of the Executing agency/Concessionaire/Project Engineer, relating to this project, shall be open to audit by the Internal Auditor and External Auditor of National Mission for Clean Ganga.
- III. SMCG to ensure that all financial documents related to the project are maintained by the EA and Concessionaire for submission to NMCG/ Audit on demand.

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3. Submission of Payment Certificate:

SMCG to ensure that Payment Certificates are furnished by the Project Executing Agency to the NMCG in prescribed format as per Concession Agreement, and supporting documents are retained by the EA.

4. Other Aspects:

- I. It is the responsibility of the SMCG/EA/Concessionaire/ ULB to ensure that the assets are exclusively used for the purpose for which grant is sanctioned and to maintain the assets and their records properly.
- II. Any of the assets acquired/created out of the project shall not be disposed of, encumbered, or utilized for any purpose other than that for which sanctioned without prior approval of the Government.
- III. The SMCG concerned through EA, shall ensure close monitoring and evaluation of progress of the project. SMCG also to monitor implementation performance of the EA.
- IV. NMCG may depute any person to visit the EA/Concessionaire for the purpose of monitoring its work and accounts. Full cooperation shall be provided by EA/Concessionaire to the persons deputed for inspection.

5. General Financial Rules, 2017:

All relevant provisions of General Financial Rules, 2017, as amended from time to time, will be applicable to SMCG/EA/Concessionaire.

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Indicative Project Implementation Schedule - I&D and treatment works for Durga Drain, Varanasi, UP																									
Probable Starting of project - 2025 & Project completion period 24 months																									
S No.	Activity	Months																							
		1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
1	Mobilization, Preparation of working drawings, submission of designs for approval	█																							
2	Interception & Diversion of drains																								
3	MPS, Effluent pipeline																								
4	Sewage Treatment Plant																								
5	Procurement & installation of Electro-mechanical equipments																								
6	Compound wall, approach road, horticulture & other peripheral works																								
7	Trial Run & commissioning of components																								

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कार्यालय अधिशासी अनियन्ता
बन्धी प्रखण्ड, वाराणसी

पत्रांक:-

/बं0प्र0वा0/कला अनु0/एन0जी0टी0/

दिनांक:-

जुलाई-2025

विषय:-जनपद वाराणसी में वरुणा एवं अस्सी नदी का गत 100 वर्ष के High resolution DEM उपलब्ध कराये जाने के सम्बन्ध में।

सन्दर्भ:-1. इस कार्यालय का पत्रांक 268/बं0प्र0वा0/कला अनु0/एन0जी0टी0/दिनांक 14.02.2025।

2. इस कार्यालय का पत्रांक 490/बं0प्र0वा0/कला अनु0/एन0जी0टी0/दिनांक 26.03.2025।

निदेशक, पूर्वी उत्तर प्रदेश भू-स्थानिक आंकड़ा केन्द्र (उ0 क्षेत्र), भारतीय सर्वेक्षण विभाग/मानचित्र भवन 5, विभूति खण्ड, गोमती नगर, लखनऊ-226010।

कृपया उपरोक्त विषयक सन्दर्भित पत्रों का अवलोकन करने की कृपा करें, जिसके द्वारा "Flood plain zone delineation of Varuna and Assi river" सम्बन्धित कार्य कराये जाने हेतु राष्ट्रीय जलविज्ञान संस्थान (एन0आई0एच0), रुड़की (उत्तराखण्ड) के साथ एम0ओ0यू0 गठित किये जाने हेतु अधोहस्ताक्षरी को नामित करते हुये राष्ट्रीय जलविज्ञान संस्थान (एन0आई0एच0), रुड़की (उत्तराखण्ड) से व्यक्तिगत रूप से सम्पर्क कर एम0ओ0यू0 गठित किये जाने सम्बन्धी आवश्यक कार्यवाही पूर्ण कराते हुये उक्त कार्य को शीघ्र सम्पादित कराने हेतु निर्देशित किया गया है। उक्त निर्देश के अनुपालन में "Flood plain zone delineation of Varuna and Assi river" सम्बन्धित कार्य कराये जाने हेतु राष्ट्रीय जलविज्ञान संस्थान (एन0आई0एच0), रुड़की (उत्तराखण्ड) के साथ अधोहस्ताक्षरी द्वारा एम0ओ0यू0 गठित कर लिया गया है। एम0ओ0यू0 के छायाप्रति संलग्न कर जनपद प्रयागराज, भदोही एवं वाराणसी के अन्तर्गत वरुणा नदी एवं जनपद वाराणसी के अन्तर्गत अस्सी नदी के फ्लड प्लेन जोन के निर्धारण से सम्बन्धित गठित एम0ओ0यू0 के बिन्दु सं0 7 पर अंकित Data Requirement में वर्णित क्र0सं0 03 पर अंकित High resolution DEM से सम्बन्धित सूचना इस खण्ड को उपलब्ध कराने का अनुरोध किया गया था। उक्त के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 24.03.2024 को आपके अधीनस्थ श्री प्रदीप सिंह, सर्वेक्षक अधिकारी व्यक्तिगत रूप से सम्पर्क उपरोक्त वांछित डाटा उपलब्ध कराने का अनुरोध किया गया। तत्क्रम उनके द्वारा वरुणा एवं अस्सी नदी का KML file ई-मेल के माध्यम से उपलब्ध कराने की वांछना की गई थी। उनके द्वारा वांछित वरुणा एवं अस्सी नदी का KML file ई-मेल माध्यम से उपलब्ध कराने के उपरान्त जनपद वाराणसी के अन्तर्गत अस्सी नदी के फ्लड प्लेन जोन के निर्धारण से सम्बन्धित गठित एम0ओ0यू0 के क्रमांक 7 पर अंकित Data Requirement में वर्णित क्र0सं0 03 पर अंकित High resolution DEM से सम्बन्धित सूचना इस खण्ड को उपलब्ध कराने का अनुरोध किया गया था।

तत्क्रम में जनपद वाराणसी के अन्तर्गत वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण से सम्बन्धित गठित एम0ओ0यू0 के क्रमांक 7 पर अंकित Data Requirement में वर्णित क्र0सं0 03 पर अंकित High resolution DEM से सम्बन्धित सूचना इस खण्ड को उपलब्ध कराने हेतु आपके कार्यालय के पत्र सं0 त-1861/39सी (कोर्ट केस)/दिनांक 26.05.2025 द्वारा जनपद वाराणसी में वरुणा एवं अस्सी नदी का गत 100 वर्षों के High resolution DEM के अन्तर्गत 0.5 मीटर Accuracy का DEM तथा 1 मीटर इन्टरवल के कन्दूर का नया सर्वेक्षण हेतु आने वाले अनुमानित व्यय रू0 8134500.00 उपलब्ध कराने की वांछना की गई थी। उक्त के क्रम में अवगत कराना है कि उक्त कार्य हेतु आप द्वारा वांछित धनराशि रू0 8134000.00 इस कार्यालय UTRNo.-RBI2062501542904, date:23.07.2025 को Online द्वारा आपके खाता सं0 5350028500130000 में उपलब्ध करा दिया गया है। (छायाप्रति संलग्न)

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 483/2022 आशीष कुमार मिश्रा एवं अन्य बनाम राज्य उ0प्र0 एवं अन्य में पारित आदेश दिनांक 06.08.2024 एवं 18.11.2024 के अनुपालन हेतु वरुणा नदी एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण के सम्बन्ध में दिनांक 13.08.2025 को सुनवाई होनी है, जिसमें उच्चाधिकारियों द्वारा अपेक्षा की जा रही है कि आप द्वारा वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण से सम्बन्धित गठित एम0ओ0यू0 के

क्रमशः.....2

(2)

क्रमांक 7 पर अंकित Data Requirement में वर्णित क्र०सं० 03 पर अंकित High resolution DEM से सम्बन्धित सूचना इस खण्ड कब तक उपलब्ध कराया जायेगा, जिससे मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को उक्त तिथि को अवगत कराया जा सके।

अतः आपसे अनुरोध है कि जनपद वाराणसी में वरुणा एवं अस्सी नदी का गत 100 वर्षों के High resolution DEM के अन्तर्गत 0.5 मीटर Accuracy का DEM तथा 1 मीटर इन्टरवल के कन्दूर डाटा इस खण्ड को शीघ्र उपलब्ध कराने की कृपा करें, जिससे कि राष्ट्रीय जलविज्ञान संस्थान (एन०आई०एच०), रुड़की (उत्तराखण्ड) को वांछित डाटा उपलब्ध कराकर वरुणा एवं अस्सी नदी के फ्लड प्लेन जोन के निर्धारण से सम्बन्धित आवश्यक कार्यवाही कराकर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० सं० 483/2022 आशीष कुमार मिश्रा एवं अन्य बनाम राज्य उ०प्र० एवं अन्य में पारित आदेश दिनांक 06.08.2024 एवं 18.11.2024 के अनुपालना कराया जा सके।

संलग्नक:—उपरोक्तानुसार।

(सुरेश चन्द्र आजाद)
अधिशाली अभियन्ता

पत्रांक:— 1519/बं०प्र०वा०/कला अनु०/एन०जी०टी०/तददिनांक:— 25.7.25

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, उ०प्र०, वाराणसी।
2. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, वाराणसी।
3. जिलाधिकारी महोदय, वाराणसी।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, वाराणसी।
5. Head, Surface water hydrology Division, National institute of Hydrology Roorkee.
6. सहायक अभियन्ता—तृतीय, बन्धी प्रखण्ड, वाराणसी को इस निर्देश के साथ प्रेषित है कि व्यक्तिगत रूप से सम्पर्क कर विषयगत डाटा प्राप्त करने हेतु आवश्यक कार्यवाही कराना सुनिश्चित करें।

(सुरेश चन्द्र आजाद)
अधिशाली अभियन्ता



Memorandum of Agreement (MoA)
Between



National Institute of Hydrology (NIH),
(Roorkee)

And



Irrigation & Water Resources Department
Uttar Pradesh

Dated: Dec. 07, 2024

MoA for Flood Plain Zone (FPZ) between National Institute of Hydrology (NIH), Roorkee and Irrigation & Water Resources Department (IWRD), Uttar Pradesh, Lucknow

1. INTRODUCTION

Flood Plain Zoning is a very comprehensive work uses modern technology like statistical hydrology model, satellite imagery, LiDAR DEM, GIS, high end computing etc. The river reaches of Varuna and Assi (about 200 Km) has a relatively flat flood plain and passing through the Varanasi City and requires lot of precision and secondary verification in delineation of Flood Plain Zone (FPZ). The FPZ will be delineated following the Ganga delineated following the Ganga Rejuvenation Order 2016.

2. BACKGROUND

Compliance of the order passed by the Hon'ble NGT in the matter O.A. NO. 128/2021 (Saurabh Tiwari v/s Union of India and others), dated 23.11.2023, O.A. No. 483/2022 (Ashish Kumar Mishra v/s State of U.P and others), dated 04.12.2023 and P.I.L. No 221/2023 (Jayram Kumar Sharan v/s State of U.P. and others) for the restoration, rejuvenation and Flood Plain Zone delineation and demarcation from Prayagraj (Maillahan Jhil) to Varanasi (Adi-Keshavghat) of River Varuna and River Assi (about 200 Km) has to done by the Water and Resources Department of Uttar Pradesh (Tributary of River Ganga).

As per direction issued by The Engineer in Chief & Head of the Department Irrigation and Water Resources Department, Uttar Pradesh, Lucknow Office Order No 773/CE(WR)/INPC-1/INPD-3/dated 07.11.2024 that "Nature of FPZ determination work and necessary infrastructure for its implementation, gauge-descharge data, satellite imaging, LiDAR data and experts and experience of work of similar nature, FPZ delineation (Determination of co-ordinates for different zones) will be carried out by Flood Management Information System Center (FMISC), Information System Organisation (ISO), Lucknow.

3. PURPOSE

The main purpose of the MoA between National Institute of Hydrology (NIH) and Irrigation & Water Resources Department (IWRD), Uttar Pradesh is the study of Flood Plain Zone (FPZ) at both bank Varuna and Assi river by carrying out demarcation and delineation.

4. SCOPE OF THE WORK

The scope of the proposed work includes:

- a) Identify and demarcate the flood plains of Varuna and Assi river on one in hundred year's cycle or appropriately.
- b) Identify prohibited zone, regulatory zone, Regulatory Zone and Warning Zone as per requirement.

c) Digital Elevation Model (DEM)

In the previous study by NIH, in the river Ganga from Unao to Balia 1m grid size DEM from Survey of India (SOI) is used with available measured river cross-sections. Same approach will be used. In addition, the FABDEM (Forest and Buildings removed Copernicus DEM) will also be compared/used where the SOI data is not available. It is a global elevation map that removes building and tree height biases from the Copernicus GLO 30 Digital Elevation Model (DEM).

d) Hydraulic Modelling

Using the corrected DEM and the outputs of flood frequency analysis, the hydrodynamic Model Coupled 1-D & 2D or full 2D will be setup using HEC-RAS. Steady state analysis will be performed to model the extent of floodplain for various return period floods. The HEC-RAS model will be setup using:

- Upstream branch to provide constant flood magnitude equal to the given return period at upstream boundary and additional intermediate catchment flow as internal boundary condition.
- Downstream boundary as water level at River ganga corresponding to 100-year return period flood.
- Flood plain bathymetry for routing the flows for Varuna and Assi.

e) Hybrid Approach

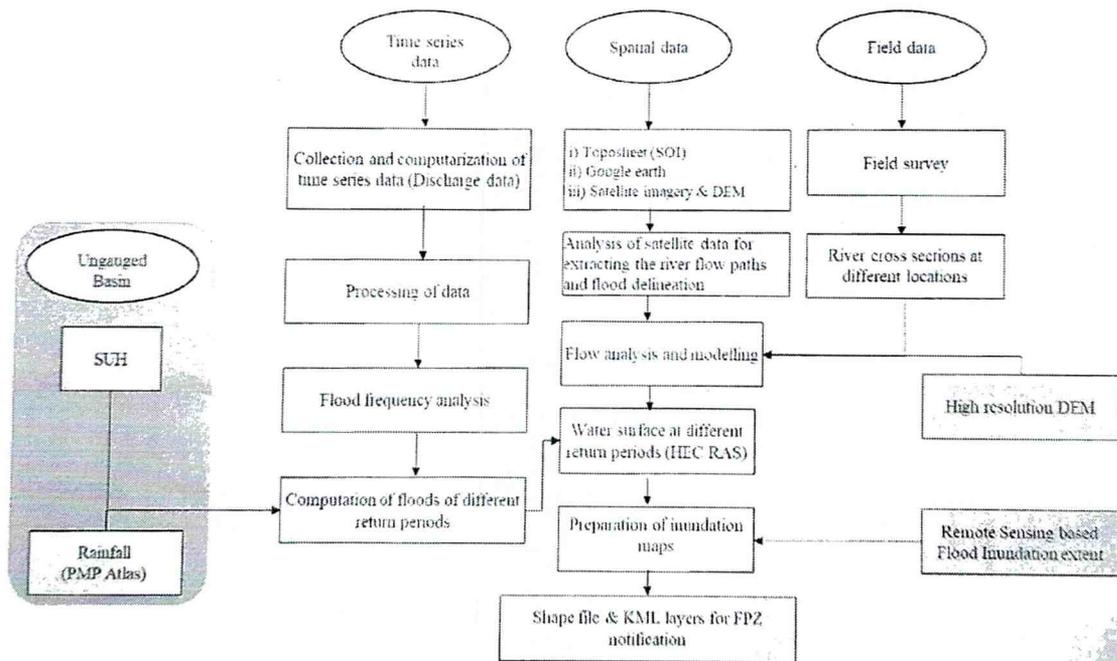
The results of satellite analysis and hydraulic modelling have their own limitation. Satellite may not cover the full flood event and model results are subjected to DEM quality. Therefore, hybrid approach will combine both the results by taking union of the areas obtained from both the results.

5. STUDY AREA

The study area for the present study is the both Assi and Varuna river. Assi river is a very small tributary of the Ganga river about 08 km in length, mainly flowing within the city limit of Varanasi. Whereas, Varuna river is about 202 km long originating near Prayagraj and joins the Ganga river at Varanasi.

6. METHODOLOGY

As per National Institute of Hydrology (NIH) proposal, the said study will be carried out with the similar methodology as used by NIH and Central Water Commission (CWC) in the previous studies for river Ganga and Yamuna. According to given National Institute of Hydrology (NIH) proposal, a brief methodology is proposed along with flow chart described below:



(Flow chart showing steps for flood plain delineation)

Catchment Delineation

The catchment area of the Assi river and Varuna river will be delineated from the CartoSat DEM and Survey of India Topo Sheets in GIS platform. Various catchment characteristics

like Area, Longest Flow Path, Centroidal Longest Flow Path, equivalent stream slope etc. will be estimated.

Flood Frequency Analysis

Flood frequency analysis will be carried out for estimation 100 year return period flood using the observed annual maximum peak flood data. Where historical flood discharge data is not available, the flood value will be estimated from rainfall of corresponding return period rational formula or using synthetic unit hydrograph (SUH) approach as applicable.

Hydraulic Modelling

Once the flood corresponding to 100 year return period is estimated, the hydraulic model (HEC RAS) will be used to simulate the flow pattern on the existing topography (represented through cross-section, Bathymetry i.e. Digital Elevation Model) for estimating flood inundation extent. The river cross-section and Digital Elevation Model is to be provided to NIH by the Irrigation and Water Resources Department, Govt. of UP.

Flood Plain Zone Demarcation

The hydraulic model will provide the flood inundation extent for 100 year return period flood. NIH will process the output and the line corresponding to outer extent of flood plain will be provided as a KML file and Shape file to the Irrigation and Water Resources Department, Govt. of UP. The coordinates (Lat, Log) at suitable interval (200 m or bend to bend) will also be provided for further use. The Irrigation and Water Resources Department, Govt. of UP after verification/validation of the line may take-up the work for physical demarcation and notification as per necessity and directive of Hon'ble NGT.

7. DATA REQUIREMENT:

SN	Data	Source	Responsibility
1	Historical Observed Discharge and Water level data	CWC, Govt. UP	Sponsoring agency
2	River Cross-section	Survey	Sponsoring agency
3	High resolution DEM	SOI, Drone Survey	Sponsoring agency
4	CartoSat DEM	NRSC	NIH
5	Structures (bridge, barrage, embankment, etc.)	Govt. UP	Sponsoring agency
6	Previous Flood inundation extent from satellite data	NRSC, RSAC-UP	Sponsoring agency

8. DURATION AND TIME SCHEDULE

The study will be completed in Six months from the date of award of work, supply of data, and approval of Director, NIH Roorkee. The proposed timeline is given below:

SN	Activity	Month					
		1	2	3	4	5	6
1	Catchment delineation and selection of river reaches	■					
2	Data collection and Processing	■	■				
3	Flood frequency analysis: and Estimation of flood for 100 year return period		■	■			
4	Hydraulic model setup using HEC RAS		■	■			
5	Finalization of hydraulic model results with structures, embankments etc. with sponsoring agency			■	■		
6	Submission of interim findings for discussion, result verification with sponsoring agency.				■		
7	Finalization of delineation of flood plain					■	
8	Submission of draft Report					■	
9	Submission of final Report						■

Note: Timely availability of data is very important for maintaining the proposed activity schedule. Scientist of NIH and officers of sponsoring agency will interact regularly for monitoring progress of the study.

9. COST AND PAYMENT SCHEDULE:

The Total cost of the study will be Rs 25,00,000 plus GST charges (18% or as applicable) as per the details given below:

	Financial aspects	Amount (Rs)
a)	On Man-days and Intellectual Fees	11,18,750
b)	Consumables / Components	30,000
c)	Services/utilities	25,000
	Overheads (25% of b &c)	13,750
d)	Equipment /computer usages	12,500
e)	(Project staff/Resources Person, Workstation/computer peripherals, stationary etc.)	10,00,000
f)	TA/DA	2,00,000
g)	Contingencies	1,00,000
I	Total Expenses [sum of I(a) to (g)]	Rs.25,00,000
II	GST (@ 18% or as applicable)	Rs.4,50,000
	Total Consultancy charges including GST (I + II)	Rs.29,50,000

10. PAYMENT TERMS:

- The payment has to be made in two instalments. First instalment of 60% is to be made along with the award of work and the second instalment of the cost 40% is to be paid on the submission of the final report of the study.
- As per the notification of CBDT, Ministry of Finance, Govt. of India no 36/2017 (F. No.203/24/2016/TT A-II), the National Institute of Hydrology is exempted from tax deduction from source, therefore, tax deduction on source will not be applicable on any payment to National Institute of Hydrology.

Bank details for on-line money transfer/RTGS

Account name National Institute of Hydrology (NIH) consultancy Project
A/C No 31125916862
Bank name State Bank of India
Branch IIT Roorkee Branch
IFSC Code SBINO001069
MICR Code 247002094

Seal of Parties:

In witness where of the parties here to have signed this agreement on Day, Month and Year mentioned here in before

PARTIES

For and on behalf of irrigation & Water
Resources Department, Uttar Pradesh

For and on behalf of National Institute of
Hydrology, Roorkee

Signature:



Name:

(महेन्द्र कुमार)

Designation:

अधिसासी अभियन्ता
बन्धी प्रखण्ड, वाराणसी

Signature:

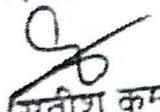
Name: Dr. A. K. Lohani

Designation: Scientist-G & Head, Surface
Water Hydrology Division

Seal

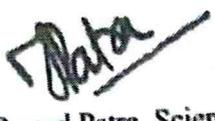
डा. ए.के. लोहानी
विभागाध्यक्ष जी एवं प्रभारग्राहक
सतही जलविज्ञान विभाग, रोड़की
Dr. A.K. Lohani
Sc. G. & Head
Surface Water Hydrology Division, Roorkee

Witness: (Name and Address)

1. 
(सतीश कुमार)
सहायक अभियन्ता पंचम
बन्धी प्रखण्ड, वाराणसी

2. 
(रमेश कुमार सिंह)
सहायक अभियन्ता-सतही
बन्धी प्रखण्ड वाराणसी

Witness: (Name and Address)

1. 
Jagadish Prasad Patra, Scientist-E
Surface Water Hydrology Division, NIH

2. 
Soumyaranjan Sahoo, Scientist-B
Surface Water Hydrology Division, NIH

Signed on the 07 Day of December 2024



राष्ट्रीय जलविज्ञान संस्थान
(जल शक्ति मंत्रालय, जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग,
के अधीन भारत सरकार की समिति)
जलविज्ञान भवन, रुड़की-247 667 (उत्तराखण्ड) भारत
National Institute of Hydrology
(A Government of India Society under Ministry of Jal Shakti,
Department of Water Resources, R.D. & G.R.
Jalvigyan Bhawan, Roorkee - 247 667, (Uttarakhand) INDIA
(An ISO 9001 : 2015 Certified Organization)



Phone : +91-1332-272108, 272106
Web : www.nihroorkee.gov.in

No. SWHD/NIH/2024-25

Date: December 4, 2024

**Superintending Engineer,
Office of Superintending Engineer
Irrigation Work Circle, Varanasi
Irrigation and Water Resources Department, Govt. of UP**

Sub.: Flood plain zone delineation of Varuna and Assi river.

Ref.: Your Letter No. 6710/ सिंकामंवा/एन0जी0टी0 Letter dated 14-11-2024

Sir,

With reference to above cited letter the proposed ToR for the study "Flood plain zone delineation of Varuna and Assi river" is enclosed herewith.

With

Regards,

Head, Surface Water Hydrology Division
National Institute of Hydrology, Roorkee

Term of Reference

Title of Study: Flood plain zone delineation of Varuna and Assi river

1. Introduction

The Superintending Engineer, Irrigation Work Circle, Varanasi has awarded the study "Flood plain zone delineation of Varuna and Assi river" to National Institute of Hydrology, Roorkee. The study will be carried out as per direction given by Hon'ble High Court of U.P. Allahabad and Hon'ble NGT. From the initial discussion with the office of the Irrigation Work Circle, Varanasi, it has been found that the Assi river is a very small tributary of the Ganga river about 08 km in length, mainly flowing within the city limit of Varanasi. Whereas, Varuna river is about 202 km long originating near Prayagraj and joins the Ganga river at Varanasi. NIH is already carrying the flood plain delineation of the Ganga river in guidance of Hon'ble NGT. Similar methodologies will be used for delineation of flood plain corresponding to frequency of once in hundred year flood.

2. Brief Methodology:

Catchment Delineation

The catchment area of the Assi river and Varuna river will be delineated from the CartoSat DEM and Survey of India Topo Sheets in GIS platform. The Assi river pass through the city area and Varuna River is meandering in nature. The extent of river reaches for flood plain demarcation will be digitized and finalized jointly with the Irrigation and Water Resources Department, Govt. of UP (Sponsoring agency).

Flood Frequency Analysis

Flood frequency analysis will be carried out from the observed annual maximum peak flood data. Where historical flood discharge data is not available, the flood value will be estimated from rainfall of corresponding return period rational formula or using synthetic unit hydrograph (SUH) approach as applicable.

Hydraulic Modelling

Once the flood corresponding to 100 year return period is estimated, the hydraulic model (HEC RAS) will be used to simulate the flow pattern on the existing topography (represented through cross-section, Bathymetry i.e. Digital Elevation Model) for estimating flood inundation extent. The river cross-section and Digital Elevation Model is to be provided to NIH by the Irrigation and Water Resources Department, Govt. of UP.

Flood Plain Zone Demarcation

The hydraulic model will provide the flood inundation extent for 100 year return period flood. NIH will process the output and the line corresponding to outer extent of flood plain will be provided as a KML file and Shape file to the Irrigation and Water Resources Department, Govt. of UP. The coordinates (Lat, Log) at suitable intervals (200 m or bend to bend) will also be provided for further use. The Irrigation and Water Resources Department, Govt. of UP after verification/validation of the line may take up the work for physical demarcation and notification as per necessity and directive of Hon'ble NGT.

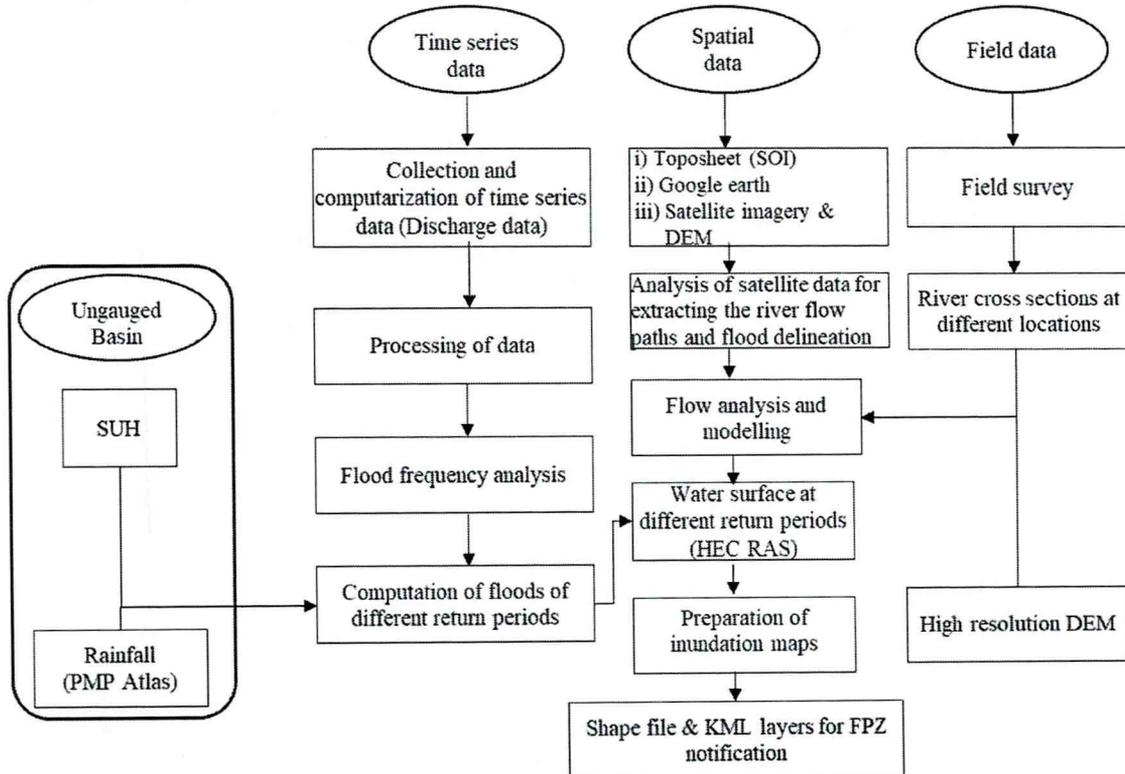


Figure 1: Flow Chart for flood plain zoning study

3. Data Requirement:

SN	Data	Source	Responsibility
1	Historical Observed Discharge and Water level data	CWC, Govt. UP	Sponsoring agency
2	River Cross-section	Survey	Sponsoring agency
3	High resolution DEM	SOI, Drone Survey	Sponsoring agency
4	CartoSat DEM	NRSC	NIH
5	Structures (bridge, barrage, embankment etc.)	Govt. UP	Sponsoring agency
6	Previous Flood inundation extent from satellite data	NRSC, RSAC-UP	Sponsoring agency

Duration of Study:

The study will be completed in Six months from the date of award of work, supply of data, and approval of Director, NIH Roorkee. The proposed timeline is given below:

SN	Activity	Month					
		1	2	3	4	5	6
1	Catchment delineation and selection of river reaches	■					
2	Data collection and Processing	■	■				
3	Flood frequency analysis estimation of flood for 100 year return period		■	■			
6	Hydraulic model setup using HEC RAS		■	■			
7	Finalization of hydraulic model results with structures, embankments etc. with sponsoring agency			■	■		
8	Submission of interim findings for discussion, result verification with sponsoring agency.				■		
9	Finalization of delineation of flood plain					■	
10	Submission of draft Report					■	
11	Submission of final Report						■

Note: Timely availability of data is very important for maintaining the proposed activity schedule. Scientist of NIH and officers of sponsoring agency will interact regularly for monitoring progress of the study.

4. Cost and Payment Schedule:

The Total cost of the study will be Rs 25,00, 000 plus GST charges (18% or as applicable)

- 60 % payment is to be made along with the award of work.
- 40% payment is to be made on submission of the final report of the study.

NIH will meet the travel expenses from the above budget. Sponsoring agency will assist during local field visits and accommodation as per requirement. NIH shall submit the final report with maps and the outer extent of flood plain will be provided as a KML file and Shape file to the Irrigation and Water Resources Department, Govt. of UP. The coordinates (Lat, Log) at suitable interval (or bend to bend) will also be provided as per requirement for further use.

<https://upkosh.up.nic.in/trsrydetaildeView>

Debit Amount							
Sr.No.	Token No.	Bill Reg No.	Name		Debit Amt.		
	2725333415	2748130007	VARANASI		8134000		
Credit Amount							
Sr.No.	Beneficiary Id	Name	IFSC Code	UTRNO.	Status	Payment Date	Credit Amt.
	B270000552081	GOVERNMENT ACCOUNT	UBIN0553506	RBI2062501512904	BOOK	2025-07-24	8134000
TOTAL							8134000

ANNEXURE-13



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भारत सरकार
GOVT. OF INDIA



निदेशक का कार्यालय/Office of Director
भारतीय सर्वेक्षण विभाग/Survey of India
मानचित्र भवन/Manchitra Bhawan
उत्तर प्रदेश भू-स्थानिक निदेशालय (उत्तरी क्षेत्र)
Uttar Pradesh G.D.(Northern Zone)
5, विभूतिखण्ड, गोमतीनगर, लखनऊ -226010(उ0प्र0)
5, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (UP)

पत्र सं0 त- 2778 /39-C-ED(Court case)

दिनांक:- 31/07/2025

सेवा में,

अधिकासी अभियन्ता,

बन्धी प्रखण्ड, वाराणसी।

(ईमेल:- bandhidivisionvns@gmail.com)

विषय:- जनपद वाराणसी में वरुणा एवं अस्सी नदी का गत 100 वर्ष के High resolution DEM उपलब्ध कराये जाने के संबंध में।

संदर्भ:-

1. आपके कार्यालय का पत्रांक- 1519/बं0प्र0वा0/कला अनु0/एन.जी.टी.दिनांक 25/07/2025
2. इस कार्यालय का पत्र संख्या त-1861/ 39-C-ED (Court Case) दिनांक 26/05/2025

महोदय,

कृपया उपरोक्त संदर्भित पत्रों का अवलोकन करने की कृपा करें, संदर्भित पत्र (2) में उपलब्ध कराये गये व्यय ऑकलन के साथ इस कार्यालय द्वारा आपको प्रपोजल ऑफ ड्रोन बेस्ड सर्वे वरुणा नदी (संलग्न) भी उपलब्ध कराया गया था जिसके अन्तिम पृष्ठ पर परियोजना सम्पन्न कराये जाने की समय सारणी उपलब्ध है, जिसके अनुसार आपके कार्यालय द्वारा संदर्भित पत्र क्रमांक (1) में उपलब्ध कराये गये फण्ड के प्राप्त होते ही टेंडरिंग प्रोसेस प्रारम्भ होने के 5 माह के पश्चात् 31 दिसम्बर 2025 तक आपको वांछित DEM एवं अन्य डाटा उपलब्ध करा दिया जायेगा।

उपरोक्त आपको सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न:- यथोपरि।

भवदीय,

Signed by Ravindra Meena

Date: 01-08-2025 11:52:24
(रविन्द्र मीना)

अधीक्षण सर्वेक्षक

कृते निदेशक

प्रतिलिपि:- अपर महासर्वेक्षक, उत्तरी क्षेत्र दिल्ली कैंट को सूचनार्थ प्रेषित।

Item No.09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 367/2022

Rajendra Prasad Gupta

Applicant

Versus

State of U.P. & Ors.

Respondent(s)

Date of hearing: 16.10.2024

Date of Uploading: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None for the applicant.

Respondent: Mr. Daleep Dhyani, Adv. for UPPCB.
Mr. Bhanwar Pal Singh Jadon & Ms. Gargi Chaturvedi, Advs. for the
State of U.P.
Mr. Gaurav Agarwal, Mr. Vipul Shukla & Mr. Sarthak Kalra, Advs. for R -
6.**ORDER****By Hon'ble Mr. Justice Arun Kumar Tyagi, Judicial Member**

1. In this Original Application registered on the basis of letter petition sent by Mr. Rajendra Prasad Gupta, the complaint is regarding discharge of domestic waste water and untreated industrial waste water into River Ganga at Varanasi hurting the religious sentiments of devotees by depriving them of holy waters of river Ganga at Varanasi.

2. Vide order dated 24.05.2022, this Tribunal constituted a Joint Committee with direction to look into the grievances of the applicant and take requisite action by following due process of law in accordance with orders passed by Hon'ble Supreme Court and particularly orders passed

by this Tribunal in O.A No. 200/2014 titled as M.C. Mehta Vs. Union of India and others. This Tribunal also directed that the Factual and action taken report may cover all relevant aspects and in particular status on sewage generation in Varanasi, names and numbers of drains carrying sewage and trade effluents joining Ganga at Varanasi, number of existing and upcoming STPs with their capacity and performance particularly with reference to fecal coliform, overall gap in sewage generation and treatment, utilization of treated sewage for secondary purposes and water quality in river Ganga at different locations in Varanasi.

3. In compliance thereof, Mr. Kalika Singh, Regional Officer, UPPCB has sent report of the Joint Committee through email dated 23.07.2022. In its report the Joint Committee submitted that city of Varanasi generates 300 MLD of sewage. The installed treatment capacity of 7 existing Sewage Treatment Plants (STPs) is 421.8 MLD and 3 STPs with treatment capacity of 137 MLD are proposed. The joint committee found that out of 45 drains enlisted in its report, 5 drains are partially tapped and 9 drains are untapped. Further, water quality of river Ganga, downstream of Varanasi is not fit for bathing and this warrants immediate action to stop discharge of sewage into river Ganga. The Joint Committee also found that industrial effluent and domestic sewage generated from industries situated in Ramnagar Industrial Area and nearby households is discharged in Ghuraha drain which meets river Ganga at near multimodal terminal. 10 major industries of polluting nature are discharging their waste water in Ghuraha drain. All major polluting industries in Industrial Area Phase-1 have installed Effluent Treatment Plants (ETPs). The Joint Committee noticed the encroachment issue and observed that encroachment drive was carried out in which all

temporary encroachments were removed by warning the encroachers. The

Joint Committee made the following recommendations:-

“Recommendation:

• A separate drain to discharge industrial effluent generated from Ramnagar industrial area should be constructed.

• Compliance from the industries (in Ram Nagar industrial area) to the discharge norms need to be strictly ensured. Industries may also be directed to reuse/recycle their treated wastewater in a phased manner. The phasing could be in the following manner:

- At least 25% of treated waste water within 6 months;*
- At least 50% of treated waste water within 12 months;*
- At least 75% of treated waste water within 24 months;*
- 100% of treated waste water within 48 months.*

• The domestic sewage generated from the multimodal terminal should also be treated by installation of adequate STP and the treated effluent shall be reused in the terminal area for gardening/irrigation/dust suppression.

• District Panchayati Rajya Officer, Chandauli may be directed to develop faecal sludge & septage management system for the treatment of the municipal sewage, generated from habitations near Ghuraha drain, either through faecal sludge treatment plant or co-processing at nearby STPs at Ramnagar or Ramna – Varanasi.”

4. Vide order dated 28.08.2023 notices were ordered to be issued to the Commissioner, Municipal Corporation, Varanasi and the District Panchayat Raj Officer, Chandauli for filing their responses for taking steps in pursuance to the recommendations of the Joint Committee. Thereafter, vide order dated 04.12.2023 this Tribunal impleaded Regional Officer, MoEF &CC, Lucknow; Director, National Mission for Clean Ganga; Member Secretary, Uttar Pradesh Pollution Control Board; ACS/PS, Urban Development Department, State of UP; Commissioner, Nagar Nigam, Varanasi; District Magistrate, Varanasi; District Panchayat Raj Officer, Chandauli as respondents no. 1 to 7 and notices were ordered to be issued to them.

5. Reports were filed by the District Panchayat Raj Officer, Chandauli and the Municipal Commissioner, Varanasi through separate emails dated 13.02.2024.

6. In his report the District Panchayat Raj Officer has mentioned that the vide letter dated 01.02.2024 the District Magistrate, Chandauli has directed the Executive Engineer Division No.1 Uttar Pradesh Jal Nigam (Urban), Bhagwanpur, Varanasi to submit Project Report for treatment of waste water discharged in Ghuraha drain.

7. The Commissioner, Municipal Corporation, Varanasi has submitted in his report that within the Municipal Corporation Varanasi and its expanded area, 522 MLD sewage is generated and there are seven STPs with designed capacity of 421.8 MLD. In his report the Commissioner, Municipal Corporation Varanasi has mentioned the status of drains as under:-

“Status of drains in Varanasi City.

S.N	Name of Drains	Flow (MLD) in Yr 2017	Tapped (Y/N)	Name of STP with installed capacity	Remarks
<i>Ganga River</i>					
1	Assi/Nagava Drain	78.0	Partially Tapped	50 MLD STP Ramana/ N agwa MPS	Present flow in Assi/Nagava drain is about 78 MLD. From total flow of the drain approx. 50 MLD is being treated at Ramna 50 MLD STP and rest approx. 28 MLD goes down in River Ganga. To arrest and treat excess quantity of sewage of Assi/Nagava drain, construction of 55 MLD STP at Bhagwanpur has been approved by NMCG. Bidding process has been completed, letter of award has been issued and agreement shall be signed shortly and work likely be started thereafter and will take about 02 years time for completion. However,
2	Nakkha Drain	5.0	Partially Tapped		
3	Samneghat Drain	1.17	Partially Tapped		

					<p>as interim measure, bioremediation is being carried out by Nagar Nigam, Varanasi. In addition to this, NMCG has also approved project for treatment of excess quantity of flow through Assi drain by Advance Oxidation Process till the work of construction of 55 MLD STP is completed. Work is under progress and the plant shall become operational by February, 2024.</p> <p>Interception and diversion of Nakkha drain is proposed under above mentioned 55 MLD STP at Bhagwanpur. For interim measure bioremediation is being carried out by Jal Kal Department, Nagar Nigam, Varanasi.</p> <p>Samne Ghat drain is tapped and diverted through Assi interceptor sewer pipe line. Overflow is occurring due to choking of this sewer line. Jal Kal Department, Nagar Nigam, Varanasi has been informed for cleaning of this pipe line. Desilting is in progress and Jal Kal Department, Nagar Nigam, Varanasi is conducting bioremediation of this drain till desilting is completed</p>
4	Shivala Drain	5.00	Y	80 MLD STP Dinapur/Konia MPS	
5	Harishchandraghat Drain	2.50	Y		
6	Mansarovar Ghat Drain	4.50	Y		
7	Pandeygha	30.00	Y		

	<i>t Drain</i>				
8	<i>Dr. R.P. Ghat Drain</i>		Y		
9	<i>Meerghat Drain</i>		Y		
10	<i>Lalitaghat Drain</i>	4.50	Y		
11	<i>Jaleshangh at Drain</i>		Y		
12	<i>Manikarnik aghat drain</i>		Y		
13	<i>Sankthaghat drain</i>	1.50	Y		
14	<i>Mehtaghat Drain</i>		Y		
15	<i>Ramghat Drain</i>		Y		
16	<i>Panchgang aghat Drain</i>		Y		
17	<i>Bramhaghat Drain</i>		Y		
18	<i>Lalghat Drain</i>		Y		
19	<i>Trilochanghat Drain</i>	4.50	Y		
20	<i>Teliya Drain</i>	2.80	Y		
21	<i>Bhainsasur Drain</i>	0.40	Y		
22	<i>Rajghat Drain</i>	0.20	Y		
23	<i>Rajghat Outfall (Shahi Nala)</i>	118.0	<i>Tapped</i>	80 MLD STP Dinapur/1 40 MLD STP Dinapur	

24	Rambhag Ghat Drain	8.2	Y	10 MLD STP Ramnagar	
25	Balua Ghat Drain	0.13	Y		
26	Shakti Ghat Drain	0.4	Y		
27	Salotri Ghat Drain	0.34	Y		
28	Hanuman Ghat Drain	0.09	Y		
29	Sujabad Drain	4.5	N	-	Newly added in Nagar Nigam Area. Proposal sent for approval under AMRUT 2.0 program
Varuna River					
32	Phulwariya Drain	7.60	Y	140 MLD STP Dinapur/C hauka Ghat MPS	tapping has been done by Irrigation Department and diverted to 140 MLD STP at Dinapur. Over flow of tapped drain is discharging into River Varuna which is required to completely tapped by concern department.
33	Sadar Bazar Drain	2.00	Y		
34	Raja Bazar Drain	0.10	Y		
35	Tellya Bag Drain	18.00	Y		
36	Nakkhighat Drain	0.10	Y		
37	Narokhar Drain	7.50	Partially Tapped	120 MLD STP Golthaha	
38	Nai Basti Drain	3.00	Y		
39	Sarang Talab Drain	1.50	Y		
40	Central Jail Drain	6.50	Y	140 MLD STP	For interim measure, tapping has been done by Irrigation Department and diverted to 140 MLD at Dinapur, however the flow will ultimately reach at Goithaha 120 MLD STP , once entire

41	Orderly Bazar Drain	7.00	Y	Dinapur/1 20 MLD STP Golthaha	Trans-Varuna is covered by sewerage network. Over flow of tapped drain is discharging into River Varuna which is required to completely tapped by concern department.
42	Chamrautha Drain	1.50	N		
43	Khajuri Colony Drain	1.50	Y		
44	Banaras Drain No. 5	1.00	Y		
45	Hukulganj Drain	2.50	Y		
46	Durga Drain	37.00	N		DPR for interception, diversion and construction of STP of capacity 55 MLD for treatment of Durga drain has been sent to National Mission for clean ganga (NMCG) in April, 2022 for approval. Approval is awaited.

8. In his report the Commissioner, Municipal Corporation Varanasi has also mentioned the status of 7 STPs as under:-

Sl. No.	Name of STP	Design Capacity (MLD)	Year of commencement	Technology	Status	Name of Agency for operation of STPs	Recipient aquatic body of treated sewage
01	Dinapur	80	1994	TF & ASP	Operational	UP Jal Nigam (Urban)	Directly discharging into River Ganga.
02	Dinapur -2 (under JICA project)	140	2018	ASP	Operational	UP Jal Nigam (Urban)	Discharging into River Ganga via River Varuna
03	Bhagwanpur	9.8 (8+1.8)	1989	ASP	Operational (8MLD)	UP Jal Nigam (Rural)	Discharging into River Ganga via Nakkha drain.
04	Goithaha	120	2019	SBR	Operational	UP Jal Nigam (Urban)	Discharging into River Ganga via Sharda Sahayak Canal and River Varuna via Narokhar drain.

05	Banaras Locomotive Works (BLW)	12	1989	ASP	Operational	Banaras Locomotive Works (BLW)	Gardening and discharging into River Ganga via Assi/Nagava drain.
06	Ramana	50	2021	SBR	Operational	UP Jal Nigam (Rural)	Directly discharging into River Ganga.
07	Ramnagar	10	2021	A20	Operational	UP Jal Nigam Rural	Directly discharging into River Ganga.

9. Report was filed by UPPCB through email dated 02.04.2024. In its report UPPCB mentioned that UPPCB inspected 30 drains meeting river Ganga at Varanasi on 18.03.2024 and took samples from 3 partially tapped and 2 untapped drains which were found to be beyond prescribed norms. Samples taken from 7 STPs were found to be within prescribed norms. Samples taken from 28 MLD Interim Treatment site and Ghuraha Drain, Ganda Drain and Railway drain discharging into river Ganga were found to be beyond prescribed norms. UPPCB inspected 10 water polluting industrial units on 19.03.2024 and found 2 units to be closed. UPPCB took samples from ETPs installed in 8 industrial units which were found to be within prescribed norms. UPPCB issued directions to 7 industrial units for regular operation and maintenance of ETPs and directions to 1 industrial unit to comply ZLD status. In the report it was mentioned that in compliance with order dated 21.05.2020 passed by this Tribunal in **O.A. No. 593 of 2017 Paryavaran Suraksha Samiti & Anr. Vs. Union of India and others** with Mahesh Chandra Saxena Vs. South Delhi Municipal Corporation and others, UPPCB issued show cause notices dated 01.04.2024 for imposition of environmental compensation.

10. Vide order dated 04.04.2024 this Tribunal observed lapse on the part of the officers of the UPPCB and imposed cost of Rs. 10,000/- on Mr. Ghanshyam, CEO (Circle-6) and directed UPPCB to file fresh action taken

report indicating the remedial action as also the punitive action of imposition and recovery of EC on the defaulting person/body.

11. Cost was deposited on 04.06.2024 and fresh Action taken report was filed by UPPCB through email dated 08.07.2024. In the Action Taken Report UPPCB has submitted that in pursuance to the show cause notices dated 01.04.2024 and findings of the inspection reports of inspections on 16.05.2024 and 17.05.2024, UPPCB imposed EC vide letters dated 01.07.2024, 13.06.2024, and 04.07.2024 as mentioned below:-

S. No.	Name of Partially/ Untapped Drain	Responsible Authority	Environmental Compensation Imposed (₹)
1	Assi/Nagwa Drain	Varanasi Nagar Nigam, Varanasi	6.90 Cr
2	Nakkha Drain		
3	Samne Ghat Drain		
4	Sayer, Mata Mandir Drain	Nagar Panchayat, Sujabad	2.27 Cr
5	Ghatwari Mata Mandir Drain		
6	Ghuraha Drain	Zila Panchayat, Chandauli	2.30 Cr
7	Ganda Drain	Nagar Palika Parishad, Pt. Deendayal Upadhya Nagar, Chandauli	4.60 Cr
8	Railway Drain		

12. Even though in its report filed on 23.07.2022 UPPCB mentioned that city of Varanasi generates 300 MLD of sewage and the installed treatment capacity of 7 existing Sewage Treatment Plants (STPs) is 421.8 MLD showing that there was no gap but in his report filed on 13.02.2023 the Commissioner Municipal Corporation, Varanasi mentioned that within the Municipal Corporation Varanasi and its expanded area, 522 MLD sewage is generated and treatment capacity of 7 STPs is 421.8 MLD. This Tribunal noticed the gap of more than 100 MLD untreated sewage

which is being ultimately discharged in river Ganga. This Tribunal also noticed that “*photographs at page no. 147-Assi/Nagwa drain, Nagwa, Varanasi, page no. 148-Samne Ghat drain, Varanasi, page no.149-Nakhka drain, Varanasi, page no. 182-Satti Mata Mandir Ghat drain (Sayar Mata Mandir) Sujabad, Varanasi and page no. 183-Ghatwari Mata Mandir drain, Sujabad, Varanasi show the pathetic condition of the drains at the point where they are discharging untreated sewage in river Ganga. Test reports of the samples taken from Assi/Nagawan drain Nagawa, Varansai (page 144), Nakhka drain, Varanasi(page no. 145), Samaneghat drain Samneghat, Varanasi (page 146), Ganda drain near village Ledhuwapur, Pandit Deen Dayal Upadhyaya Nagar, Chandauli (page 152), Railway drain near village Rauna, Pandit Deen Dayal Upadhyay Nagar, Chandauli (page 153), Ghuraha drain before confluence with river Ganga Tenggara Morh, Varanasi (page 158), Patnawa drain near Patnawa Tiraha, before meeting with Ghuraha drain Patnawa Chandauli(page 160), Ghatwari Mata Mandir drain NP Sujabad, Varanasi (page 179) and Satti Mata Mandir ghat drain (Sayar Mata Mandir)(page 180) were filed which record color and odour “ Blackish Unpleasant” and indicated that the sample did not meet with the prescribed criteria and exceeded the prescribed norms as in all the reports very high fecal coliforms rate was found”.*

13. This Tribunal also noticed that environmental compensation imposed has not been recovered till now and nothing has been pointed out to show that any action has been initiated by the UPPCB to recover the environmental compensation.

14. This Tribunal took note of the judgment of the Hon’ble Supreme Court dated 22.02.2017 in **W.P. No. 375/2012, reported in (2017) 5 SCC 326 in the matter of Paryavaran Suraksha & Anr. Vs. Union of**

India & Ors. wherein Hon'ble Supreme Court issued directions for setting up CETPs and STPs. The Hon'ble Supreme Court prescribed the time limit of three years from the date of judgment for setting up of the CETPs and made it applicable to the STPs also by directing as under:-

"12. We are of the view that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously. We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove."

15. Hon'ble Supreme Court observed that mere directions are "inconsequential, unless a rigid implementation mechanism is laid down" and fixed the responsibility upon the Member Secretary of the PCB and Secretary of the Department of the Environment of the State Government concerned by observing as under:-

"13. We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal."

16. The Hon'ble Supreme Court had passed the above judgment on 22.02.2017 and the timeline of three years had expired on 21.02.2020 yet the action has not been completed in terms of the Hon'ble Supreme Court judgment.

17. Vide order dated 16.07.2024 this Tribunal impleaded Secretary, Environment, Forest and Climate Change Department, State of Uttar Pradesh as respondent no. 8 and ordered issuance of notice to respondent no. 8 requiring him to file his report.

18. In the above said order this Tribunal also noticed that in terms of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, six monthly reports are required to be sent by the District Ganga Committee headed by the District Magistrate of the concerned District to State Ganga Committee and NMCG and directed the District Magistrate, Varanasi to file an affidavit disclosing therein the details of the untapped/partially tapped drains and the details/quantity of sewage flowing from these drains into river Ganga.

19. Reports have been filed by respondent no. 8-Secretary, Department of Environment, State of Uttar Pradesh and by respondent no. 6-District Magistrate, Varanasi through separate emails dated 15.10.2024.

20. In his compliance affidavit/report Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh has submitted that in compliance of order dated 16.07.2024 passed by this Tribunal he reviewed the compliance status submitted by concerned Departments vide minutes of meeting dated 19.09.2024. He has referred to the updated compliance reports submitted by the concerned Departments with respect to issues related to them and summarized the compliance reports submitted by UP Jal Nigam (Urban/Rural), Zila Panchayat, Chandauli, Nagar Palika Parishad Pandit Deendayal Upadhyay Nagar, Chandauli in the table given in his report.

21. It may be observed here that the UP Jal Nigam (Rural) submitted compliance reports in respect of three drains Assi/Nagwa drain 78 MLD, Nakkha drain 5 MLD and Samne Ghat drain 1.17 MLD. Assi/Nagwa drain and Nakkha drain are both stated to be partially tapped. It is stated that 50 MLD sewage from Assi/Nagwa drain and 2.5 MLD sewage from Nakkha drain is being treated through 50 MLD STP at Ramna (which is stated to have 10 % cushion to treat flow upto 55 MLD sewage) and 28 MLD sewage from Assi/Nagwa drain and 2.5 MLD sewage from Nakkha drain is proposed to be treated through 55 MLD STP at Bhagwanpur which is to be completed by **06.12.2025**.

22. UP Jal Nigam (Rural) has also submitted therein that as an interim measure NMCG approved projects for treatment of 28 MLD sewage through advance oxidation process till completion of construction work of 55 MLD STP at Bhagwanpur.

23. Surprisingly, Advance Oxidation Project which is stated to have become functional from May 2024 has been temporarily removed due to flood in river as per UPPCB inspection report dated 10.10.2024.

24. In its report UP Jal Nigam (Rural) has mentioned that Samne Ghat drain (1.17 MLD) has been tapped by diversion of gravity sewage pipeline in 50 MLD STP Ramana.

25. In the month of March 2024 overflow is stated to have occurred from gravity sewage pipeline, which tapped Samne Ghat drain (1.17 MLD) by diversion to 50 MLD STP Ramana, due to choking of the sewer-line and Jalkal Department Nagar Nigam, Varanasi is stated to have conducted bio-remediation till cleaning of the sewer-line. Cleaning of the sewer-line is stated to have been completed but no document has been placed on record regarding cleaning of the sewer-line.

26. UP Jal Nigam (Urban) submitted compliance report in respect of two drains Sayar Mata Mandir Drain and Ghatwari Mata Mandir Drain which are both untapped. It is stated that 4.5 MLD sewage is proposed to be treated through 7 MLD STP at Sujabad for which work order has been issued on 03.09.2024 with 24 months timeline for completion.

27. Zila Panchayat Chandauli/Varanasi Development Authority submitted compliance report in respect of Ghuraha drain (18MLD) which is untapped. It is stated that tapping for sewerage from VDA Colony at Industrial Area Phase-1, Ramnagar is to be carried out by Varanasi Development Authority. There is no mention regarding any proposal/progress with respect to the same in the compliance report.

28. Compliance report was submitted by Nagar Palika Parishad Pandit Deendyal Upadhyay Nagar Chandauli/ UP Jal Nigam (Rural) in respect to Ganda drain (9.19 MLD) and Railway Drain (22.82 MLD) which are both untapped and the same were proposed to be treated through 37 MLD STP as per 2022 proposal but the same are now proposed to be treated through 45 MLD STP as per revised DPR resubmitted to NMCG on 28.08.2024 but the funds are yet to be allocated for land acquisition. Timeline for completion thereof is given as 30 months from such acquisition.

29. It may be observed here that drains are meant for carrying storm rain water and not sewage and exclusivity of drains for carrying storm rain water has to be ensured. Since treated sewage water cannot be used for drinking purposes, it is considered appropriate that treated sewage water be utilized for industrial, agricultural and horticultural purposes and be not discharged, as far as possible, in the River as River water is to be used for drinking purposes by the downstream riparian population.

Therefore, any draft proposal for setting up of STP must have three components (i) STP itself (ii) sewerage pipeline network connecting households for carrying domestic sewage to STP for treatment and (iii) treated water pipeline network for carrying treated water to industries/agricultural land/parks and open spaces for utilization of treated water for industrial, agricultural and horticultural purposes.

30. As per report filed by the Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh 4,14,809 houses are to be provided sewer connection out of which only 1,56,300 houses have been provided sewer connection so far and 2,58,509 houses are to be provided sewer connection but no timelines for providing the sewer connection have been given in the compliance affidavit/report.

31. It is pertinent to observe that after meeting on 19.09.2024, whereby compliance reports were sought from the concerned departments, the Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh did not hold any further meeting after receipt of the compliance reports from the concerned departments and did not issue any directions.

32. In his compliance affidavit Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh has submitted that the Chief Secretary vide letter dated 08.09.2023 constituted the Responsibility Fixing Committee and the matter was referred to said Committee vide letter dated 11.10.2024. However, there is no mention in the compliance affidavit about steps taken by the Responsibility Fixing Committee.

33. In his report the District Magistrate, Varanasi has submitted that District Ganga Committee chaired by him conducts monthly meetings

and he has referred to Minutes of Meeting dated 16.03.2024, 26.05.2024, 11.06.2024, 12.07.2024 and 30.08.2024 covering the months of March, May, June, July and August. Evidently no meeting was held covering the month of April. A perusal of copies of Minutes of Meeting enclosed with the affidavit shows that the Meetings deliberated on the following Agenda Items:-

As per Minutes of Meeting Dated 16.13.2024

1. गंगा घाट की सफाई के संबंध में.
2. वरुणा नदी के संबंध में.
3. घाटों पर वस्त्र बदलने के स्थान के संबंध में.
4. मा० राष्ट्रिय हरित अधिकरण के संबंध में.

As per Minutes of Meeting Dated 26.05.2024

बाढ़ क्षेत्र (पलड प्लेन जोन) के सीमांकन तथा प्रकरण से सम्बद्ध अन्य मुद्दों के संबंध में.

As per Minutes of Meeting Dated 11.06.2024

1. जनपद में गंगा नदी के किनारे स्थित प्रमुख स्थलों पर वृक्षारोपण कराने संबंध में.
2. GDPMS पोर्टल पर जिला गंगा समिति की परफॉरमेंस और रैंकिंग के संबंध में.
3. गंगा ग्राम कैथी में गंगा नदी के किनारे निरंतर अवैध कचरा डंप होने के संबंध में.

As per Minutes of Meeting Dated 12.07.2024

1. वन महोत्सव २०२४: जनपद गंगा नदी के किनारे स्थित प्रमुख स्थलों में वृक्षारोपण करने के संबंध में.
2. GDPMS पोर्टल पर जिला गंगा समिति की परफॉरमेंस एवं रैंकिंग के संबंध में.
3. मा० राष्ट्रिय हरित अधिकरण, नई दिल्ली (N.G.T) में विचारधीन ओ० ए० संख्या-606/2018 (IA No. 163/2021) में पारित आदेश दिनांक 26/04/2023 के अनुपालन के संबंध में.
4. अन्य बिन्दु पर अध्यक्ष महोदय द्वारा विचार विमर्श.

As per Minutes of Meeting Dated 30.08.2024

1. जिला गंगा योजना की तैयारी के अंतर्गत कार्यरत समूह गठित करने के संबंध में.
2. जिला गंगा समिति की बैठक में नगर निगम वाराणसी से सक्षम अधिकारी के अनुपस्थित होने के संबंध में.
3. परमार्थ निकेतन उत्तराखंड में गंगा आरती हेतु प्रशिक्षण कराये जाने के लिए जिला गंगा समिति से 5-5 सदस्यों को नामित करने के संबंध में.
4. GDPMS पोर्टल पर जिला गंगा समिति की परफॉरमेंस एवं रैंकिंग के संबंध में.

34. It is evident from the Minutes of Meeting that the core issue of discharge of untreated sewage and industrial effluent in river Ganga and

action plan for tapping of **untapped drains** and treatment of **untreated sewage and industrial effluent** were not discussed in the meetings at all.

35. Further in his affidavit the District Magistrate, Varanasi has submitted that six monthly reports are submitted in the form of Minutes of Meeting to the State Ganga Committee and the National Mission For Clean Ganga and has referred to sending of copies of Minutes of Meeting dated 16.03.2024, 26.05.2024, 11.06.2024, 12.07.2024 and 30.08.2024 covering the months of March, May, June, July and August as submission of six monthly report. Submission of minutes of monthly meetings as six monthly report by the District Magistrate, Varanasi not only shows non-application of mind and lack of deliberation on the core issues but also reflects lack of management, monitoring, planning and implementation of remedial measures for tapping of **untapped drains** and treatment of **untreated sewage and industrial effluent** for ensuring that there is no discharge of untreated sewage and industrial effluent in river Ganga.

36. In the book entitled 'Water Pollution and disposal of Waste Water on Land' (1983) by U.N. Mahida. I.S.E. (Retd) the problem of water pollution, the benefits of control of pollution and the urgency of the problem have been dealt with. Hon'ble Supreme Court reproduced extracts from the book at pages 1, 2, 4 and 5 in para 15 of its order which reads as under:

"As long as the human population was small and communities were scattered over large areas of land, the disposal of human wastes created no problems. People could defecate in areas surrounding villages and other habitations and leave it to nature to dispose of the waste by assimilation in the surrounding land and air. But as communities became more concentrated and villages and towns grew, such a mode of disposal by natural agencies came to be replaced by organised

disposal, though again through the agency of natural land and soil columns. The collection of human excreta and its disposal in earthen trenches was resorted to by many towns and adopted the basket privy system.

The introduction of a system of water-borne sewage created new problems in the disposal of human wastes, as now along with the earlier problem of getting rid of solid wastes, i.e., human excreta, the problem of the disposal of the water employed for the removal of human wastes had also to be faced. This was the origin of the problem of sewage disposal. At first, the natural instinct was to channelize the sewage-the soiled water-to natural streams and rivers. For a time this mode of disposal was even considered quite efficacious. Such methods did not create difficulties as sewage discharges were small as compared to the stream flow. But with the increased discharge of progressively large quantities of sewage, polluted streams became a serious menace to public health.

Nature of the Problem

The introduction of modern water carriage systems transferred the sewage disposal from the streets and the surroundings of townships to neighbouring streams and rivers. This was the beginning of the problem of water pollution. It is ironic that man, from the earliest times, has tended to dispose of his wastes in the very streams and rivers from which most of his drinking water is drawn. Until quite recently this was not much of a problem, but with rapid urbanisation and industrialisation, the problem of the pollution of natural waters is reaching alarming proportions.

The most disturbing feature of this mode of disposal is that those who cause water pollution are seldom the people who suffer from it. Cities and industries discharge their untreated or only partially treated sewage and industrial waste waters into neighbouring streams and thereby remove waste matter from their own neighbourhood. But in doing so, they create intense pollution in streams and rivers and expose the downstream riparian population to dangerously unhygienic conditions. In addition to the withdrawal of water for downstream towns and cities, in many developing countries, numerous villages and riparian agricultural population generally rely on streams and rivers for drinking water for themselves and their cattle, for cooking, bathing, washing and numerous other uses. It is thus riparian population that specially needs protection from the growing menace of water pollution. (pages 1 and 2)

Benefits of Control

The benefits which result from the prevention of water pollution include a general improvement in the standard of health of the population, the possibility of restoring stream waters to their original beneficial state and rendering them fit as sources of water supply, and the maintenance of clean and healthy surroundings which would then offer attractive recreational

facilities. Such measures would also restore fish and other aquatic life.

Apart from its menace to health, polluted water considerably reduces the water resources of a nation. Since the total amount of a country's utilisable water remains essentially the same and the demand for water is always increasing, schemes for the prevention of water pollution should, wherever possible, make the best use of treated waste waters either in industry or agriculture. Very often such processes may also result in other benefits in addition to mere reuse. The application of effluents on agricultural land supplies not only much needed water to growing crops but also manurial ingredients; the recovery of commercially valuable ingredients during the treatment of industrial waste waters often yields by-products which may to some extent offset the cost of treatment.

If appropriate financial credits could be calculated in respect of these and other incidental benefits, it would be apparent that measures for the prevention of pollution are not unduly costly and are within the reach of all nations, advanced or developing. It is fortunate that people are becoming more receptive to the idea of sharing the financial burden for lessening pollution. It is now recognised in most countries that it is the responsibility of industries to treat their trade wastes in such a way that they do not deteriorate the quality of the receiving waters, which otherwise would make the utilisation of such polluted waters very difficult or costly for downstream settlers.

Urgency of the Problem

The crucial question is not whether developing countries can afford such measures for the control of water pollution but it is whether they can afford to neglect them. The importance of the latter is emphasised by the fact that in the absence of adequate measures for the prevention or control of water pollution, a nation would eventually be confronted with far more onerous burdens to secure wholesome and adequate supplies of water for different purposes. If developing countries embark on suitable pollution prevention policies during the initial stages of their industrialisation, they can avoid the costly mistakes committed in the past by many developed countries. It is, however, unfortunate that the importance of controlling pollution is generally not realised until considerable damage has already been done; (Pages 3 and 4)"

37. Some of the astonishing facts presenting ironical state of things deserve attention. We are discharging untreated sewage and industrial effluents in the very streams and rivers from which most of our drinking water is drawn. With the increased discharge of progressively large quantities of sewage, polluted streams are becoming a serious menace to

public health. Apart from its menace to health, polluted water is considerably reducing our water resources. Cities and industries which are discharging their untreated or only partially treated sewage and industrial waste waters into neighbouring streams and rivers are creating intense pollution in streams and rivers and exposing the downstream riparian population to dangerously unhygienic conditions. With rapid urbanization and industrialization, the problem of the pollution of natural waters has already reached alarming proportions. In the absence of adequate measures for the prevention or control of water pollution, we would eventually be confronted with far more onerous burdens to secure wholesome and adequate supplies of water for different purposes.

38. The inescapable conclusion therefrom and solitary condition of ensuring bright prospects of good living in clean and healthy environment for the present and future generations is controlling of water pollution before irreversible damage is done.

39. The Municipal Corporation, Varanasi is established under the provisions of the Uttar Pradesh Municipal Corporation Act, 1959 (UPMC Act). The duties and powers of the Municipal Corporation and its authorities are set out in Chapter V of the UPMC Act. Clauses (iii), (vi), (viii) and (ix) of section 114 of the UPMC Act, which incorporate the obligatory duties of the Municipal Corporation, read as follows:

"114. Obligatory duties of the Corporation-It shall be incumbent on the corporation to make reasonable and adequate provision, by any means or measures which it is lawfully competent to it to use or to take, for each of the following matters, namely,-

(iii) the collection and removal of sewage, offensive matter and rubbish and treatment and disposal thereof including establishing and maintaining farm or factory;

(vi) the construction, maintenance and cleansing of drains and drainage works, and of public latrines, water-closets, urinals and similar conveniences.

(viii) the management and maintenance of all corporation waterworks and the construction or acquisition of new works necessary for a sufficient supply of water for domestic industrial and commercial purposes;

(ix) guarding from pollution water used for human consumption and preventing polluted water from being so used;"

40. There are almost similar provisions in Section 7 of the Uttar Pradesh Municipalities Act, 1916 which applies to the smaller municipal bodies requiring them to construct and maintain drains, drainage works and sewerage works.

41. Section 14 of the Uttar Pradesh Water Supply and Sewerage Act, 1975 enlists the functions of the Uttar Pradesh Jal Nigam which include (i) the preparation, execution, promotion and financing the schemes for the supply of water and for sewerage and sewage disposal; (ii) to render all necessary services in regard to water supply and sewerage to the State Government and local bodies, on request to private institutions or individuals and (iii) to prepare State plans for water supply, sewerage and drainage on the directions of the State Government.

42. These enactments mandatorily make the maintenance of the cleanliness, prevention of water pollution and protection of environment to be primary responsibility of these authorities. In view thereof, besides the municipal bodies, Uttar Pradesh Jal Nigam will also be liable for payment of environmental compensation in case of discharge of untreated sewage in rivers.

43. In view of the statutory provisions referred herein above, averments made by the applicant and submissions made by the respondents, we consider presence of the District Magistrate, Chandauli, Varanasi Development Authority through Vice-Chairman, Uttar Pradesh

Jal Nigam (Urban) through Managing Director and Uttar Pradesh Jal Nigam (Rural) through Managing Director to be necessary for just and proper adjudication of the questions involved in the case and the District Magistrate, Chandauli, Varanasi Development Authority through Vice-Chairman, Uttar Pradesh Jal Nigam (Urban) through Managing Director and Uttar Pradesh Jal Nigam (Rural) through Managing Director are accordingly impleaded as respondents no. 9, 10, 11 and 12.

44. The Registry is directed to amend memo of parties to the application and issue notice to the newly added respondents no. 9, 10, 11 and 12.

45. In **Writ Petition No.3727 of 1985 M.C. Mehta Vs. Union of India and Others** in its order dated 12.01.1988 reported in (1988) 1 Supreme Court Cases 471 Hon'ble Supreme Court lamented that although Parliament and the State Legislature have enacted the laws imposing duties on the Central and State Boards and the municipalities for prevention and control of pollution of water, many of those provisions have just remained on paper without any adequate action being taken pursuant thereto. In that case Hon'ble Supreme Court observed that one significant provision in the Environment (Protection) Act, 1986, which also contains certain provisions relating to the control, prevention and abatement of pollution of water, is what is contained in section 17 thereof, which provides that where an offence under that Act is committed by any Department of Government, the Head of that Department shall be deemed to be guilty of the offence and shall be liable to be punished. Hon'ble Supreme Court also noticed the submission that whenever the Pollution Control Board initiates any proceedings to prosecute industrialists or other persons who pollute the water in the river Ganga, the persons accused of the offences immediately institute

petitions under section 482 of the Code of Criminal Procedure 1973 in the High Court and obtain stay orders thus frustrating the attempt of the Pollution Control Board to enforce the provisions of the Water Act and in view of the fact that the problem of pollution of the water in the river Ganga has become very acute observed that the High Courts should not ordinarily grant orders of stay of criminal proceedings in such cases and requested for disposal of cases where such stay was granted within a short period, say about two months, from the date of the institution of such case.

46. Even though the Environment (Protection) Act 1986 has been amended whereby the provisions providing the penalties have been substituted and Section 17 of the Environment (Protection) Act, 1986, which made Head of the Department liable to be prosecuted and punished for the violations, has been deleted but the Water (Prevention and Control of Pollution) Act, 1974, which contains provisions penalizing the violations including Section 48 which makes Head of the Department liable to be prosecuted and punished for the violations has not been amended and continues to embody similar legal provision referred to by Hon'ble Supreme Court of India.

47. We are constrained to warn the concerned Heads of the Departments that any laxity, inaction or negligence in proper implementation of the Statutory provisions highlighted above and failure to take requisite remedial action for tapping of untapped drains and treatment of untreated sewage and industrial effluent for preventing discharge of untreated sewage and industrial effluent in river Ganga and abatement and control of water pollution in river Ganga will be at the risk of being prosecuted and punished for the same.

48. It may be observed here that municipal bodies, though autonomous, cannot function independently without control of the State Government. The State Government exercises control over municipal bodies through Section 2 of the Uttar Pradesh State Control Over Public Corporations Act, 1975. It may also be observed here that recovery of environmental compensation is to be made by the District Magistrate, Varanasi or other Administrative Officers of the State of Uttar Pradesh which may take long time as reflected by pendency of similar proceedings for unusually long periods of time due to extraneous considerations and not just administrative exigencies. Remediation of environmental damage caused cannot be deferred for such long periods of time as with passage of time the same may become irreversible. Further, the amount of environmental compensation is also likely to be recovered from budgetary grant in aid from the State of Uttar Pradesh to the Municipal Corporation of Varanasi. In these compelling and justifying circumstances, State of Uttar Pradesh is directed to ensure recovery of the amount of environmental compensation imposed on the Municipal Corporation, Varanasi through its Officers or deposit of the same from its budgetary grant in aid for the Municipal Corporation, Varanasi **within one month** from the date of copy of this order.

49. UPPCB is directed to prepare an Action Plan, in consultation with Authorities/Institutions considered appropriate, for utilization, on realization, of the amount of environmental compensation imposed for abatement and control of water pollution in river Ganga within **six months**.

50. The Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh is directed to prepare and submit to UPPCB within three months **State Plan**, with due approval

from Chief Secretary/Additional Chief Secretary, Environment and in consultation with Principal Secretaries, Urban and Panchayati Raj, Government of Uttar Pradesh, NMCG and State Ganga Committee and implement the same in respect of Varanasi in consultation and coordination and also with requisite superintendence and monitoring through State Ganga Committee, the District Ganga Committee, Varanasi and Chandauli, the District Magistrates, Varanasi and Chandauli, the Municipal Corporation, Varanasi, District Zila Panchayat Chandauli, Uttar Pradesh Jal Nigam (Urban) and Uttar Pradesh Jal Nigam (Rural) and Varanasi Development Authority and other local/municipal authorities. Municipal Corporation, Varanasi, District Zila Panchayat Chandauli, Uttar Pradesh Jal Nigam (Urban), Uttar Pradesh Jal Nigam (Rural) and Varanasi Development Authority are also directed to prepare and submit to UPPCB within three months **Action Plan** with components of (i) assessment of entire sewage and industrial effluent generated in Varanasi and flow in all drains originating or flowing through Varanasi carrying discharge to river Ganga or its Tributaries in Varanasi, (ii) tapping of all drains and treatment of entire sewage and industrial effluent generated in Varanasi and (iii) abatement and control of pollution by discharge of any other pollutant in river Ganga with (i) details of project, (ii) budgetary allocation, (iii) authority/agency for execution and (iv) interim measures to be taken for abatement and control of water pollution.

51. Action taken reports by way of affidavits be filed at least one week before the date of hearing fixed.

52. List on 19.02.2025 for further proceedings/directions.

53. A copy of this order be sent by email to Chief Secretary, Additional Chief Secretary, Environment, Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh and Member Secretary, UPPCB, Heads of the Municipal Corporation, Varanasi, District Zila Panchayat, Chandauli, Uttar Pradesh Jal Nigam (Urban), Uttar Pradesh Jal Nigam (Rural), and Varanasi Development Authority for requisite compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 04th, 2024
O.A. No. 367/2022
AG

ANNEXURE-15

बैठक दिनांक 08.08.2025 को अपरान्ह 03:30 बजे

संख्या- एन.जी.टी.-579 /81-7-2025-1850171

प्रेषक,

चिरौंजी लाल,
संयुक्त सचिव,
उ०प्र० शासन।

सेवा में,

- 1- अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास / नमामि गंगे एवं ग्रामीण जलापूर्ति /
पंचायती राज / सिंचाई एवं जल संसाधन विभाग,
उ०प्र० शासन।
- 2- मुख्य कार्यपालक अधिकारी,
यूपीसीडा, कानपुर।
- 3- प्रबन्ध निदेशक,
उ०प्र० जल निगम (नगरीय/ग्रामीण),
लखनऊ।
- 4- जिलाधिकारी,
वाराणसी/चन्दौली।
- 5- नगर आयुक्त,
नगर निगम, वाराणसी।
- 6- उपाध्यक्ष,
वाराणसी विकास प्राधिकरण,
वाराणसी।
- 7- अपर मुख्य अधिकारी,
जिला पंचायत, चन्दौली।
- 8- जिला राज पंचायत अधिकारी,
पंचायती राज विभाग, चन्दौली।
- 9- सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।
- 10- मुख्य अभियन्ता (सोन डिवीजन),
उ०प्र०, सिंचाई एवं जल संसाधन
विभाग, वाराणसी।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ: दिनांक: 07 अगस्त, 2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-
367/2022 राजेन्द्र प्रसाद गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक
23.05.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन
ओ०ए० संख्या-367/2022 राजेन्द्र प्रसाद गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित
आदेश दिनांक 23.05.2025 का अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश
निम्नवत् हैं:-

"1. Learned counsel appearing for the State of U.P submits that the action plan to prevent the discharge of untreated sewage and industrial effluents in River Ganga is ready but the approval of Chief Secretary/Additional Chief Secretary, Environment is needed. Therefore, he has prayed for further two weeks' time to file the same. A letter to this effect has also been circulated.

2. Learned counsel for respondent no.12 has also circulated a letter seeking adjournment on the ground of personal difficulty.

3. Hence, the prayer for adjournment is allowed.

4. List on 29.08.2025."

2- अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-367/2022 राजेन्द्र प्रसाद बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 16.10.2024 के सुसंगत अंश निम्नवत् हैं :-

".....

50. The Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh is directed to prepare and submit to UPPCB within three months State Plan, with due approval from Chief Secretary/Additional Chief Secretary, Environment and in consultation with Principal Secretaries, Urban and Panchayati Raj, Government of Uttar Pradesh, NMCG and State Ganga Committee and implement the same in respect of Varanasi in consultation and coordination and also with requisite superintendence and monitoring through State Ganga Committee, the District Ganga Committee, Varanasi and Chandauli, the District Magistrates, Varanasi and Chandauli, the Municipal Corporation, Varanasi, District Zila Panchayat Chandauli, Uttar Pradesh Jal Nigam (Urban) and Uttar Pradesh Jal Nigam (Rural) and Varanasi Development Authority and other local/municipal authorities. Municipal Corporation, Varanasi, District Zila Panchayat Chandauli, Uttar Pradesh Jal Nigam (Urban), Uttar Pradesh Jal Nigam (Rural) and Varanasi Development Authority are also directed to prepare and submit to UPPCB within three months Action Plan with components of (i) assessment of entire sewage and industrial effluent generated in Varanasi and flow in all drains originating or flowing through Varanasi carrying discharge to river Ganga or its Tributaries in Varanasi, (ii) tapping of all drains and treatment of entire sewage and industrial effluent generated in Varanasi and (iii) abatement and control of pollution by discharge of any other pollutant in river Ganga with (i) details of project, (ii) budgetary allocation, (iii) authority/agency for execution and (iv) interim measures to be taken for abatement and control of water pollution.

51. Action taken reports by way of affidavits be filed at least one week before the date of hearing fixed.

52. List on 19.02.2025 for further proceedings/directions."

मा० अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में जनपद-वाराणसी / चन्दौली स्थित नालों के माध्यम से गंगा नदी में निस्तारित हो रहे अशुद्धिकृत सीवेज उत्प्रवाह के शुद्धिकरण हेतु समस्त सम्बन्धित विभागों से परामर्श एवं समन्वय स्थापित करते हुये सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को स्टेट प्लान तैयार करते हुये उक्त स्टेट प्लान को मुख्य सचिव / अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग से अनुमोदित कराते हुये उ०प्र० प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु आदेशित किया गया है।

मा० अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में स्टेट प्लान तैयार किये जाने हेतु जनपद-वाराणसी/चन्दौली के सम्बन्धित विभागों द्वारा निर्धारित प्रारूप पर उपलब्ध करायी गयी सूचनाओं के आधार पर जनपद-वाराणसी/चन्दौली में स्थित नालों का स्टेटस तैयार किया गया है, जो संलग्न है। उक्त नालों के स्टेटस के अनुसार कुल 48 नाले चिन्हित किये गये हैं, जिनमें से 32 नाले टैण्ड है, 09 नाले पार्शियली टैण्ड एवं 07 नाले अनटैण्ड हैं। संलग्न चार्ट के क्रम संख्या 6, 7, 29, 30, 45, 46, 47 एवं 48 (कुल 08 नाले) पर अंकित पार्शियली टैण्ड/अनटैण्ड नालों को टैण्ड कर उनके सीवेज का शुद्धिकरण किये जाने सम्बन्धी कार्य योजना सम्बन्धित विभागों द्वारा उपलब्ध करायी गयी है, परन्तु क्रम संख्या 32, 35, 36, 38, 39, 41, 42 एवं 44 (कुल 08 नाले) पर अंकित पार्शियली टैण्ड/अनटैण्ड नालों को टैण्ड कर उनके सीवेज का शुद्धिकरण किये जाने सम्बन्धी कार्य योजना सम्बन्धित विभाग द्वारा उपलब्ध नहीं करायी गयी हैं। इस प्रकार पार्शियली टैण्ड/अनटैण्ड 16 नालों द्वारा वर्तमान में निस्तारित हो रहे सीवेज उत्प्रवाह के अन्तरिम शुद्धिकरण व्यवस्था के सम्बन्ध में भी सम्बन्धित विभागों द्वारा सूचना भी उपलब्ध नहीं करायी गयी है।

3- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में पारित मा० अधिकरण के आदेश दिनांक 23.05.2025 के अनुपालन में स्टेट एक्शन प्लान तैयार किये जाने हेतु मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 08.08.2025 को अपरान्ह 03:30 बजे, लोक भवन स्थित उनके सभाकक्ष में एक बैठक हाईब्रिड मोड में आहूत की गयी है। बैठक हेतु लिंक निम्नवत् है :-

VC Details:-

Webex URL Link : <https://uppcb.webex.com/meet/gyanesh.gs>

Meeting Number: 25146158649

4- अतः अनुरोध है कि उक्त बैठक में अपने से संबंधित बिन्दुओं पर वांछित अद्यतन सूचनाओं सहित मुख्यालय के अधिकारीगण भौतिक रूप से तथा मुख्यालय के

बाहर के अधिकारीगण वीडियो कान्फ्रेंसिंग के माध्यम से ससमय प्रतिभाग करने का कष्ट करें।

सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा प्रश्नगत बैठक के उपयोगार्थ पी०पी०टी० तैयार कर शासन को बैठक से पूर्व से उपलब्ध कराते हुए इस संबंध में पूर्ण तैयारी कर ली जाय।

संलग्नक-यथोक्त।

Digitally signed by **भवदीय,**
CHIRAUNJI LAL
Date: 07-08-2025 **चिरौंजी लाल)**
18:13:06 संयुक्त सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- निजी सचिव, मुख्य सचिव, उ०प्र० शासन।
- 2- निजी सचिव, प्रमुख सचिव / सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन।
- 3- प्रवेश पत्र कार्यालय, लोक भवन, उ०प्र० सचिवालय को इस अनुरोध के साथ प्रेषित कि उक्त बैठक में प्रतिभाग करने वाले अधिकारीगण को प्रवेश पत्र निर्गत करने का कष्ट करें।
- 4- गार्ड फाइल।

Digitally signed by **शैलेंद्र कुमार से,**
SHAIENDRA KUMAR
Date: 07-08-2025 **शैलेंद्र कुमार)**
18:32:58 उप सचिव।

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 28/2024

In

Original Application No. 128/2021

IN THE MATTER OF:

Saurabh Tiwari

....Applicant

Versus

Union of India & Ors.

....Respondent(s)

**COMPLIANCE STATUS REPORT ON BEHALF OF THE U.P. POLLUTION
CONTROL BOARD IN COMPLIANCE OF THE ORDER(S) DATED 09.08.2024
AND 13.12.2024 PASSED BY THE HON'BLE TRIBUNAL**

S. No.	Direction for monitoring	Compliance Status
1	Monitoring of water quality of River Varuna (Up stream) by UPPCB	UPPCB has conducted regular water quality monitoring of River Varuna (up stream) at Rameshwar Ghat, Varanasi. (Report is attached). Earlier samplig has conducted on dt. 02.06.2025. As per analysis report pH-7.97, DO-7.3 mg/L, BOD-3.1 mg/L, COD-11.8 mg/L, TC-1700 mg/L & FC-1200 mg/L parameters had been analysed.
2	Monitoring of water quality of River Varuna (Down stream) by UPPCB	UPPCB has conducted regular water quality monitoring of River Varuna (Down stream) at Adikeshaw Ghat, Varanasi before meeting river Ganga. Earlier samplig has conducted on dt. 02.06.2025. As per analysis report pH-7.23, DO-1.9 mg/L, BOD-21.0 mg/L, COD-61.8 mg/L, TC-31X10 ³ mg/L & FC-28X10 ⁵ mg/L parameters had been analysed.
3	Monitoring of water quality of River Assi/Nagwa drain before meeting River Ganga by UPPCB	UPPCB has conducted regular water quality monitoring of River Assi/Nagwa drain before meeting river Ganga. Earlier samplig has conducted on dt. 15.07.2025. As per analysis report pH 7.24, DO-1.8, BOD-48, COD-212 mg/L, TC-28X10 ⁵ mg/L & FC-17X10 ⁵ mg/L parameters had been analysed.

S.A.

(R.O.)

Varuna U/S near Rameshwar ghat 2024

DATE	Parameter					
	PH	DO	BOD	COD	TC	FC
02-01-2024	8.25	8.2	3	10.6	2000	1100
02-02-2024	8.21	7.8	3.2	11.8	2200	1300
02-03-2024	8.18	7.7	3.2	12.2	1700	1100
20-04-2024	7.85	7.4	3.3	12.6	2200	1300
02-05-2024	7.82	7.2	3.2	11.8	1700	1100
02-06-2024	7.78	7	3.3	12.2	1500	940
02-07-2024	7.92	7.5	3.1	11.2	1400	790
02-08-2024	7.88	7.1	3.2	11.4	1600	840
02-09-2024	7.94	7.2	3.1	11.2	1500	700
02-10-2024	8.12	7	3.2	11.6	1400	630
02-11-2024	8.15	7.8	2.8	10.4	1300	700
02-12-2024	8.19	7.6	3	10.8	1400	790

Varuna U/S near Rameshwar ghat 2025

DATE	Parameter					
	PH	DO	BOD	COD	TC	FC
02-01-2025	8.22	7.8	2.9	10.4	1300	780
02-02-2025	8.1	7.7	3	12.6	1500	940
02-03-2025	8.07	7.4	3	11.6	1600	920
02-04-2025	7.98	7.2	3.2	12.2	1700	940
02-05-2025	7.94	7.1	3.3	12.6	2000	1100
02-06-2025	7.97	7.3	3.1	11.8	1700	1200

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Varuna D/S near Basanta college 2024 / Adikeshav Chhat						
	Parameter					
DATE	PH	DO	BOD	COD	TC	FC
02-01-2024	7.56	4.2	6.6	25.4	22000	13000
02-02-2024	7.51	3.8	7.2	26.6	24000	13000
02-03-2024	7.54	3.7	7	26.2	24000	13000
19-04-2024	7.48	3.2	7.8	27.4	27000	17000
02-05-2024	7.41	3.3	7.5	29	27000	17000
02-06-2024	7.31	2.8	9.2	36.4	32000	17000
02-07-2024	7.42	4	8.8	32.8	27000	17000
02-08-2024	7.46	4.5	9.4	38.8	24000	13000
02-09-2024	7.37	4.3	9	37.6	24000	13000
02-10-2024	7.43	4.2	9.4	37.8	27000	17000
02-11-2024	7.37	4	12.4	42	38000	25000
02-12-2024	7.22	2.7	16.6	51.6	40000	26000
Varuna D/s near basanta college 2025 / Adikeshv Chhat						
	Parameter					
DATE	PH	DO	BOD	COD	TC	FC
02-01-2025	7.3	3	12.6	42	32000	21000
02-02-2025	7.21	2.5	12.6	42.4	32000	22000
02-03-2025	7.14	2.3	14.8	45.8	34000	22000
02-04-2025	7.02	2.1	15.6	58.8	35000	17000
02-05-2025	7.18	1.9	22.4	68.8	38000	26000
02-06-2025	7.23	1.9	21	61.8	31000	21000

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Assi/Nagavan Drain, Varanasi 2024

S.no	Sample Date	Color (Hazen)	pH	Dissolved Oxygen (mg/L)	BOD (mg/L)	Total Coliform (MPN/100 mL)	Faecal Coliform (MPN/100 mL)	TSS (mg/L)	COD (mg/L)
1	02-01-2024	30	7.31	2.3	36	1700000	1100000	102	166
2	09-01-2024	30	7.36	2.5	34	1400000	1100000	104	172
3	16-01-2024	30	7.32	2.3	36	1200000	940000	110	186
4	23-01-2024	30	7.35	2.4	34	940000	700000	116	194
5	30-01-2024	30	7.33	2.1	36	1200000	940000	122	202
6	06-02-2024	30	7.29	2	38	1400000	1100000	126	208
7	13-02-2024	30	7.27	1.9	40	1500000	940000	130	214
8	20-02-2024	30	7.24	1.7	44	1700000	1300000	136	228
9	27-02-2024	30	7.28	1.8	38	1500000	940000	118	206
10	05-03-2024	30	7.26	1.6	40	1700000	1100000	122	218
11	12-03-2024	30	7.28	1.7	36	2000000	1400000	118	202
12	19-03-2024	30	7.25	1.5	40	2200000	1100000	122	214
13	26-03-2024	30	7.28	1.6	38	1700000	1100000	116	202
14	02-04-2024	30	7.29	1.7	34	630000	330000	120	212
15	09-04-2024	30	7.26	1.4	36	700000	460000	122	218
16	16-04-2024	30	7.27	1.5	34	630000	460000	118	214
17	23-04-2024	30	7.24	1.3	38	840000	330000	120	222
18	30-04-2024	30	7.21	1.2	40	940000	490000	124	228
19	07-05-2024	30	7.24	1.4	64	1700000	1100000	162	286
20	14-05-2024	30	7.27	1.5	62	1500000	940000	158	282
21	21-05-2024	30	7.24	1.3	66	1700000	1200000	160	290
22	28-05-2024	30	7.28	1.5	62	1400000	790000	154	272
23	04-06-2024	30	7.26	1.3	68	1500000	700000	160	284
24	11-06-2024	30	7.22	1.2	70	1700000	1100000	164	290
25	18-06-2024	30	7.24	1.5	68	1500000	940000	160	286
26	25-06-2024	30	7.26	1.6	64	1400000	790000	146	272
27	02-07-2024	30	7.24	1.5	66	1600000	920000	152	284
28	09-07-2024	30	7.21	1.7	62	1500000	940000	148	274
29	16-07-2024	30	7.2	1.5	66	1700000	1100000	158	284
30	23-07-2024	30	7.18	1.4	68	2100000	1100000	162	290
31	30-07-2024	30	7.22	1.6	60	2000000	1200000	150	272
32	06-08-2024	30	7.26	1.8	52	1700000	1100000	132	254
33	13-08-2024	30	7.28	1.9	48	1400000	790000	130	244
34	20-08-2024	30	7.27	1.7	54	1600000	920000	134	232
35	27-08-2024	30	7.29	1.4	62	2100000	1100000	138	248
36	03-09-2024	30	7.31	1.6	58	1700000	1100000	132	238
37	10-09-2024	30	7.29	1.4	60	2100000	1100000	134	242
38	17-09-2024	30	7.25	1.3	64	2500000	1300000	138	248
39	24-09-2024	30	7.21	1.1	58	2200000	1200000	132	240
40	01-10-2024	30	7.27	1.5	56	2000000	1100000	126	232
41	08-10-2024	30	7.24	1.3	52	1400000	790000	122	228
42	15-10-2024	30	7.21	1.1	58	1700000	1100000	126	234
43	22-10-2024	30	7.2	1	54	1500000	940000	120	220
44	29-10-2024	30	7.24	1.4	48	1400000	790000	112	210
45	05-11-2024	30	7.28	1.5	46	1200000	700000	106	204
46	12-11-2024	30	7.29	1.6	48	1500000	940000	112	212

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47	19-11-2024	30	7.26	1.5	52	2000000	1100000	120	226
48	26-11-2024	30	7.25	1.4	56	2200000	1200000	128	230
49	03-12-2024	30	7.23	1.3	60	2400000	1400000	134	236
50	10-12-2024	30	7.25	1.5	58	2200000	1200000	130	230
51	17-12-2024	30	7.26	1.7	56	2000000	1100000	126	226
52	24-12-2024	30	7.2	1.3	60	2300000	1300000	138	242
53	31-12-2024	30	7.23	1.4	56	2100000	1100000	132	230

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Assi/Nagavan Drain, Varanasi 2025

S.no	Sample Date	Color (Hazen)	pH	Dissolved Oxygen (mg/L)	BOD (mg/L)	Total Coliform (MPN/100 mL)	Faecal Coliform (MPN/100 mL)	TSS (mg/L)	COD (mg/L)
1	07-01-2025	30	7.2	1.2	58	2300000	1300000	136	238
2	14-01-2025	30	7.19	1.1	60	2500000	1700000	140	248
3	21-01-2025	30	7.23	1.4	56	2300000	1300000	128	234
4	28-01-2025	30	7.26	1.6	58	2200000	1200000	138	238
5	04-02-2025	30	7.23	1.4	46	1600000	920000	120	210
6	11-02-2025	30	7.21	1.2	54	2300000	1300000	124	224
7	18-02-2025	30	7.19	1.1	58	2400000	1400000	128	234
8	25-02-2025	30	7.21	1.2	52	2000000	1100000	124	228
9	04-03-2025	30	7.19	1.1	54	2200000	1200000	130	238
10	11-03-2025	30	7.22	1.2	52	2100000	1100000	126	228
11	18-03-2025	30	7.26	1.4	56	2400000	1400000	129	235
12	25-03-2025	30	7.22	1.2	58	2600000	1700000	132	242
13	01-04-2025	30	7.26	1.4	52	2400000	1400000	124	230
14	08-04-2025	30	7.2	1.3	56	2500000	1300000	126	248
15	15-04-2025	30	7.18	1.1	58	2700000	1700000	130	236
16	22-04-2025	30	7.26	1.3	48	2400000	1400000	124	220
17	29-04-2025	30	7.22	1.4	52	2700000	1700000	128	230
18	06-05-2025	30	7.17	1.3	56	3100000	2100000	124	242
19	13-05-2025	30	7.22	1.4	52	2700000	1700000	120	224
20	20-05-2025	30	7.2	1.2	54	2800000	1700000	124	236
21	27-05-2025	30	7.19	1.3	52	2600000	1300000	112	216
22	03-06-2025	30	7.18	1.1	54	2800000	1700000	126	234
23	10-06-2025	30	7.21	1.4	52	2500000	1300000	122	224
24	17-06-2025	30	7.24	1.2	54	2700000	1700000	118	218
25	24-06-2025	30	7.27	1.8	50	2300000	1300000	120	216
26	01-07-2025	30	7.24	1.5	48	2600000	1700000	124	234
27	08-07-2025	30	7.3	1.6	56	3100000	2100000	116	220
28	15-07-2025	30	7.24	1.8	48	2800000	1700000	108	212

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